[B. V. Naik]

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MR. DEPUTY-SPEAKER: I think the Home Minister made a statement about it. Before you come again to Parliament next time, a solution would be found if we go by what the Home Minister said.

SHRI B. V. NAIK: Let me conclude it. During the period I am here as a Member of Parliafent, I hope the chair will help me, let me be allowed to discharge my duty in this respect. The State Government has walked over. The situation is developing or has developed; The States of Andhra and Maharashtra are interested in How can we now who have vested interests? They tre naturally interested in blocking this. We have notice. I think time will soon be found for discussion on this.

MR. DEPUTY-SPEAKER: Mr. Naik, you have made that point. I think the Home Minister has said somewhere and 1 saw that in the press-I am sorry. this is about the Maharashtra-Karnataka boundary dispute. I correct myself. This is about the border dispute between Maharashtra and Karnataka. Now, Mr. Kachwai.

भी ह तम भरद कल शय : उराध्यक्ष जी: मारे देश में स्थान स्थान पर और रेड़े अपने क्षेत्र जिला मरेना, नहतील ग्रम्या के साम भारेर का पुरा में 46 मकान हरिजनों के निराधिए गए, उसमें महिलाएं भी जला दी गयीं भौर उनके जानबर भी जना दिए ग्रा वहां पर इनना विनाश ही गया है, पानी के कारण वहां पर फनन भी नहीं है तो इनके बारे में मरकार कोई बक्नका दे वा प्राप इस पर कोई चर्चा करवाने नाकि मारे देण में हरिजनों पर जो अस्याचार ही रहे हैं उन पर विचार किया जा सके।

13.54 hrs.

STATUTORY RESOLUTION RE DIS-APPROVAL OF ESSENTIAL COM-MODITIES (AMENDMENT) ORDI-NANCE

AND

ESSENTIAL COMMODIT!ES (AM-ENDMENT) BILL-Contd.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):

Sir, I have already moved the motion-"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration."

The Bill seeks to replace the Essen-Commodities (Amendment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974.

Sir, in order to make penal provisions under the Essential Commodit es Att more stringent and to make their implementation more effective, the Law Commission, in their 47th Report, have recommended certain amendments to the Act. Apart from this, on the basis of the experience gained in the working of the Act, the concerned ministries of the Government of India and the State Government had also recommended certain amendments. The imprisonment with one year awarded for offences under the Act was raised to five years in 1967. The Members would agree that Government should be armed with adequate powers to check hoarding, profiteering and blackmarketing effectively in respect of essential commodities. Sir, among the stringent penal measures that have been suggested in the Bill, I would like to mention only a few. The offences have been made nonbailable. As you know, in order to impress upon the economic offenders that the seriousness and the gravity of the offence should be realised we have decided that the bailability clause should be deleted and by implication the offences have been made non-bailable, and they are, of course, cogniz-

Also, in the case of first offence there was option previously to let off the offenders by only imposing the minimum punishment, namely, fine, but now even on the first offence imprisonment will be the penalty It may be three months, but if there are some extenuating circumstances it could be reduced to one month But even in the case of first offence there will be imprisonment If they commit a second offence, formerly it was one month, it has now been raised to six months As I have already mentioned, the maximum punishment has been raised from five years to seven years Besides that, the vessels carriers and other instruments or means for transporting these essential commodities should also be confiscated, otherwise if these vehicles are not impounded they are used again and again There also some precaution has been taken, so that if these vehicles are used by the offenders without the knowledge or against the will of the owners, that contingency has been taken care of

We have also provided is the law that summary trial should be made otherwise, sometimes the accused on various reason, and legal procedural problems and also because partly of the fact that some of the offenders are economically well off they carry on this litigation business indenfinately So, sometimes the ends of justice could not be met unless the trial is expeditiously completed

The other thing we have introduced in the Bill is that regarding mens rea. Formerly, mens rea was a matter to be proved In this case we have suggested that it is to be presumed Unless the contrary is proved the presumption would be that there was intention of the offender of committing the offence. It will make the Bill more effective That is why mens rea has been taken as sort of presumption and not as a matter of prof You will realise that in view of the current economic situation of the country and in the context of the steep rise in the prices of essential commodities particularly in recent months and in view of the urgent need of curbing the anti-sicial activities of the hoarders and black-marketeers and profiteers the Government had to promulgate an Ordinance on 22nd June, 1974. The pre ent Bill hope these measures will have the support of this House

Sir, I move

MR DEPUTY-SPEAKER Motion moved

"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration"

SHRI NOORUL HUDA. (Cachar)
The hon Minister has given us the purpose and the objective behind the Bill
He says that Government are determined to curb unwhole some business practices like profiteering, hoarding, blackmarketing and charging of high prices for essential commodities. Today he has also aid that apart from this he seeks to make the Bill or the Act more stringent and the implementation more effective. There are other provisions for such laudable objectives, according to him

First of all, I would like to ask why Government had felt the necessity of promulgating an ordinance behind the back of Parliament This question has been raised on the floor of this House again and again As I understand it, the ordinance was promulgated on 22nd June, 1974, just a month prior to the sitting of this House I would like to ask the hon. Minister whether any person has been brought to book during this one month and a half after the promulgation of the Has any company been ordinance blacklisted or any advertisement published in the newspapers in respect of any economic offence which has been committed by any of the companies or corporations for violation of these Acts? We have not seen any such advertisement During the last one and a half months In fact, we have been waiting to know about the effectiveness of the ordinance promulgated a

[Shri Noorul Huda] month before the sitting of the House. Therefore, we think that it was just to bluff the public opinion. Government

had no other reason for promulgating an ordinance like this just when Parliament was going to sit a month after

such promulgation.

I would first discuss in brief the factors which give rise to unwholesome practices which are being resorted to by the businessmen and traders. Why is it that prices are rising beyond all description? As my hon, friend Shrı S. M. Banerjee informed the House just a few minutes ago, in today's Times of India we find that in spite of all these anti-inflationary measures adopted by Government, in spite of all the promises made by the Finance Minister on the floor of this House only the other day, there has been a sharp rise in the prices of all essential commodities. The prices of coarse grains have moved up by Rs. 15 to 20, pulses by Rs. 10 to 27 edible oil by Rs. 45 to 100 and sugar by Rs. 50, a quintal. That is the result of the anti-inflationary measures which are being adopted by this Government. Day in and day out, the Prime Minister, the Finance Minister, the Commerce Minister and other Ministers have been telling us that the objective of the Government's measures is to curb price rise or to curb inflation so that the common people can heave a sigh of relief, so that the burden of the economic crisis does not fall upon the shoulders of the common people. the working class, the peasantry, the middle class and other toiling sections of our people. But what do we find? We find that in spite of all this the prices are rising. The Essential Commodities Act has been in existence for 19 years since 1955.

But what do we find? These essential commodities disappear from the market. The price of each item soars up every day, every week, every month, every three months, every six months, every year. But there is no attempt or effort on the part of this

Government to seriously curb profiteering, hoarding, blackmarketing and charging of high price of these essential commodities. It is all big talk so far as they are concerned.

As long as the production of essential commodities is left solely in the hands of private monopoly capitalists, there is no way out. Prices will rise. The Prime Minister had declared in Bangalore and at the AICC here in Delhi only a month ago, government spokesmen have been saying in various public forms, that in a developing society like India, price rise cannot be checked, inflation cannot be checked, it is a global phenomenon and so we are almost helpless. Of course, they do not say they are helpless, but by implication what do we find Government pleads helplessness in every aspect.

That is why say that the uttar greed. of the private monopoly capitalists to make more profits out of the expellation of the common people should be curbed by all means. But that intention is not there. The Essential Commodities Act contains many good sections. One cannot quarrel with the amending clauses also. For instance, they are trying to make it non-bailable. they are introducing summary trials. Some other provisions also are not bad or objectionable. But the will to implement these provisions is completely lacking. That is the main point I want to highlight. The will to implement the good measures or good provisions of the Act is completely absent. This is one point,

Only a few minutes ago hon. members were agitated over the dearth of rice, wheat and atta even in the Delhi market. One hon, member was saying that as an MP also he has not been able to purchase one kilo of wheat or atta in the market of Delhi today. So this bungling in foodgrains and other assential commodities like soap, cloth, paper etc., has been going on for thelast 20-25 years. There is no stopping of the hoarders, profiteers and blackmarketeers.

Government appointed a Committee unde, the chairmanship of one of the illustrious Ministers, Shri Dharia What was their finding on essential commodities? We do not know what has happened to their findings Shri Dharia was emphatic in his report that unless these essential commodities are procured and there is an €fficient public distribution system, the evils of profiteering, hoarding and blackmarketing cannot be checked Sir, I would like to know from the Hon Mimster of Commerce, what has happened to Mr Dharia's report Has it been implemented? Has the Government ever applied its mind to the contents of the report made by Mr Mohan Dharia, who is now the Minister of State in the Ministry of Planning We do not know, what has happened to that report Sir, according to our opinion, the rise m the prices of essential commodities is mainly because of the total rule by the monopolist' in our country Unless the production of essential items is taken away, at least partially, from the hands of the monopolists and unless there is a check on the production and price at the point of origin, it will not be possible to check the price rise This is because, the trade is in the hands of the monopolists

SHRI B V NAIK (Kanara) Who are the monopolists in wheat trade? (Interruptions)

SHRI NOORUL HUDA I am coming to that I would now refer to wheat about which our friend has put a question just now Only a few months back, when Mr Ahmed was here as the Miniser of Agriculture—he has now been elevated to the post of President and I have great respects for him-he took over the wholesale trade in wheat Now, what happened after that? After the laps of only a few months, we find the hon Minister coming and saying on the floor of the House that the take over policy has Juled and that it has to be withdrawn Why? has withdrawn that Because of what? This is because Government could not procure from the rich landlords and the rich land owners. This is the reason. The same is the ease with rise

The Assam Government-from where 1 come-took over this rice and paddy trade What is the result? Before take over, rice was selling at Rs 150 per kilo at the most Mr Goswami is here Sir, at Gauhati, last year, rice was selling at Rs 150 per kilo Now, this year, it is selling at Rs 150-Rs 4/- per kilo Never in our life, we have seen rice selling at Rs 350 per kilo This is the result your take over scheme This is because you are not able to touch the landlords You have no check on them and you have no courage to procure wheat and rice compulsorily from the landlords and land owners That is why, you procurement targets are not being ful-filled procurement in the last season was 15 million tonnes against the target of 5 million tonnes What happened? you cannot do anything

Now, we are talking of importing foodgrams from abroad, 5 million tonnes of whaeat from abroad We know the financial position of our country We do not have enough foreign exchange to spend So Sir, the point is this We have repeatedly stated in this House on behalf of all the parties and on behalf of the CPI (M) that first of all, we should take over the marketable surplus from those land owners who have more than 30 bighas of land You can procure this marketable surplus and you can have an effective public distribution system through these measures, you will be able to sell foodgrains at reasonable prices at the prices which the common people can purchase So, first of all, unless these greedy monopolists and landlords are checked, unless the Government comes out with strict measures for procurn the marketable surplus from these landlords the Essential Commodities Act or the amendments thereof would have only paper value Now you talk big You preach socialism and talk of equitable distribution, reasonable prices, dehoarding stopping of blackmarketmg, checking [Shri Noorul Huda]

of malpractices and all that, but your basic policies are wrong and incorrect. That is why you have not been able to provide foodgrains and other essential commodities to the people at large at reasonable prices, at prices at which they could afford, for the last 19 years, even though the Essential Commodities Act has been in existence. So, I would say that the Government must change their basic economic policies regarding procurement and public distribution. Unless and until they change their policy, nothing will happen and this Act would remain on paper only and the people of India would continue to suffer, the working class the peasants would continue to suffer. So, even though we may pass this Bill, it will have no effect whatsoever on the prices which are ruling in the country.

MR. DEPUTY-SPEAKER: Before I call other members, I would like to say that while listening to Shri Huda I found that he was criticising the functioning of the Agriculture Ministry. the economic policies of the Government and all that sort of thing. If we go strictly by the provisions of the Act, it is not relevant to the Bill. But what I am going to say is this. In the present inflationary climate and the rising prices of essential commodities, I do not know where you draw the dividing lines; it is very difficult. When you discuss an amendment to this Act, you cannot help making a reference to the failure of this law in containing the prices of essential commodities. That is why I have allowed him a certain amount of laxity: a discussion of this Bill without reference to what is happening in the country today becomes meaningless. That is why I have allowed him although, strictly speaking, I should have ruled it out. Even so, I may draw the attention of the members to the fact that there is very limited time. We are already very much behind the schedule. I have a note from the Minister of Parliamentary Affairs that since there are quite a good number of Congress members who want to speak, they may be given minutes . In order to anly five

balance, I would call two from one side and then one from the other side.

SHRI DINESH CHANDRA COSWA-MI (Gauhati); Mr. Deputy-Speaker, Sir. I take my stand here to support this Amendment Bill broadly, though I will have certain observations to make about some provisions of this Bill.

One objection that has been taken to this Bill which seeks to replace ordinance is that the Government was wrong in promulgating an Ordinance when the Parliament was about to sit. I feel that in the present economic distress, obviously, we should not take a technical objection like this, considering the fact that the Ordinance was promulgated on the 22nd of June and the Parliament was to meet on the 22nd of July. There was a month's. intervening gap in the period. becomes very important. In view of the fact that the country today being ravaged by floods, to a great extent, it is also putting a lot of additional strain on the economy of the country. When in such a contingency. the Ordinance was promulgated. I feel the Opposition's objection regarding the promulgation has really to force.

The hon Member, Mr. Noorul Hilda, of the C. P. I. (M) has raised a political debate. He has hardly referred to any provision of the Bill. As you have rightly said. Sir, my time being limited, I will not enter into any political controversy with him because we have entered into the same political controversy while discussing the No-Confidence Motion as also in other debates. I think, we will have occasions in future to enter into the controversy which he has raised.

I will come directly to the provisions of the Bill, of course, with the passing observation that it is not that only by legal measures or statutory measures we can check the evil which is prevailing in the entire country and the community today. Extra-legal measures within the framework of law are equally important. Extra-legal measures.

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in my respectful submission, should take the form of a determined political will not only by the ruling party but by all parties concerned, a vigitant public opinion and also a dedicated enforcement machinery.

What I feel today is that in matters of essential commodities or in reatters relating thereto, a dedicated machinery is not there and that, to a great extent, is causing many of the problems in the society today. Therefore, while supporting the Bill. I would request the hon. Minister to consider as to how he can make his enforcement machinery more effective. I will not go to the extent of saying that everybody in the machinery is currupt or so. But I do feel that there is a lot of improvement to be done in the machinery. Unless you do some improvement in that respect, to a certain extent, the allegation of the Opposition that your legislative measures are not going to help in solving the problem is bound to prove correct. I hope, the hon. Minister with all his vitality will, undoubtedly, try to improve matters in that direction.

I. now, come directly to the provisions of the Bill. The hon, Minister has said that he has brought this ameding Bill primarily based on the Forty-Seventh Report of the Law Commission in which it has dealt with the trial and punishment of sociat and economic offences. My main grievance is that while bringing this amending Bill, he has brought only few ad hoc amendments and has not really applied his mind to some of the vital suggestions that the Law Commission gave in its Forty-Severth Report.

For example, the Law Commission made a general recommendation that all economic offences should be tried by special courts. I quote from page 158. (1)(a):

"Offences under the Acts in question—except the Wealth Tax Act and the Income-tax Act-should be tried by Special Judges to be appoint. ed under a Special Act creating sp= cial courts for trying these offences."

The other vital recommendation was.

"In such trials, the Special Junge may, for reasons to be recorded, refuse to summon any witness, whose evidence will not be material."

He was saying that he has incorporated summary trial in the Bill in order to avoid delay. But this was a provision which wanted to do away with the delay. I do not find that you have incorporated anything like that in the Bill.

Also, I find there is a very important recommendation made for the first time that was sought to be introduced in the legislative history by the Law Commission. As the prosecution has to spend a lot of time in investigation ultimately, a lot of time and and. money is spent in such type of economic offences, the prosecution may ask for any details from the accused without infringing upon his constitutional rights. Here, I refer to page 160--1 auote:

"(8) In trials under all the Acts except the Wealth Tax Act and the Income-tax Act, the court should call upon the accused to state defence after the charge is framed. Where such examination is made by the court, it is not necessary for the court to examine the accused under Section 342 Cr. P. C. except as regards matters which have arisen afresh."

I think, this was a very vital recommendation made by the Law Commission. A suggestion of this nature has come for the first time. Altogether there are about 9 or 11 recommendations made by the Commission. cept the two recommendations v hich they made particularly regarding this Bill, the Ministry has completely not applied its mind to these recommendations. My main grievance is that if you want to deal with economic offen(Shri Dinesh Chandra Goswami)

ces, it is not by ad hoc measures that you can do it. But you should apply your mind in a comprehensive manner to all the recommendations made.

I will show you from the spending Bill some of the fallacies to the arguments which the Hon'ble Minister has put forward. He said that the primary purpose of the Bill is to enhance punishment. But I will show you that this amending Bill instead of enhancing the punishment will reduce the punishment. You have said that you are increasing the punishment from five to seven years. Now please look to Clause 10 of the Bill which reads as follows:

"Notwithstanding anything contained in the Code of Criminal Procedure, 1973, all offences relating to....

cotton or woolen textiles foodstuffs...."

That means, all very serious and vital offences.

"..shall be tried in a summary way by a Judicial Magistrate...."

Now what is his power?

"Provided that, in the case of any conviction in a summary trial under this section, it shall be lawful for the Magistrate to pass a sentence of imprisonment for a term not exceeding one year."

Therefore, for all these important offences relating to foodstuffs drugs, cotten and woolen textiles etc., the general provision that has been made is a summary trial with the maximum punishment of imprisonment for only one year. You have, of course, said that in exceptional cases where the Magistrate feels that the punishment should be more, he shall record an order to that effect and shall go through the procedure provided by the Code for general trial We know abilit the courts. Sir. As a practising lawyer I know well what the courts

would do. When you have made it compulsory—the word used is 'shall', no court would record the reasons in writing in order to follow a complicated procedure.

MR. DEPUTY-SPEAKER What was the ceiling of minimum punishment under summary trial in the previous Act?

SHRI DINESH CHANDRA GOSWA-MI: In the previous Act. **Summary** trial was not there

Here the provision is:

"Provided that, in the case of any conviction in a summary trial under this section, it shall be lawful for the Magistrate to pass a sentence of imprisonment for a term not execeding one year."

The maximum is one year. What I am saying is that, because you have made it compulsory, more or less, by using the word 'shall', in most of the cases, though you have theoretically said that the punishment willibe seven years, in effect the punishment of imprisonment will be to the maximum of one year except, of course, where a very conscientious Magistrate decides in an appropriate case not to follow the summary procedure.

My next objection is this. You are saying that these cases will be tried by I decial Magistrates. Now what is the limit or capacity of punishment by Judicial Magistrates under the Criminal Procedure Code? Under the Criminal Procedure Code, a Judicial Magistrate is competent to give punishment only upto three years that is the maximum. Now my objection is this. The Magistrate will have to decide first that he is not going to try it summarily because there should more punishment. Then after taking some evidence, if he discides that the punishment should be for more than three years, then he is not commetent to handle that. Therei me, he would refer it to another court Don't you see that, by this, your enort at dispos-

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ing of the cases early, in the most appropriate and important cases, will be completely frustrated? One way was to confer under this Bill, this being a special Bill, the power of punishment of imprison ant for seven years to the Magistrate. In fact, there is one provision, one clause, in this amending Bill, if a remember correctly, where the power of punishment has been increased so far as fine is concerned. You will be pleaded to find that there is one provision here by which the power of curishment respect of fine has been increased. Please see Clause 9 which reads:

"Notwithstanding anything contained in section 29 of the Code of Criminal Procedure, 1973, it shall be lawful for any Metropolitan Magistrate or any judicial Magistrate of the first class specially empowered by the State Government in this behalf, to pass a sentence of fine exceeding five thousand rupees ..."

My main objection is that in spite of the provisions of the Criminal Procedure Code, when you confer the power of increased fine on the Magistrate, why do you not confer simultaneous power of sentence of impresonment on these Magistrite?....

MR. DEPUTY-SPEAKER: Can jou do it by this Bill?

SHRI DINESH CHANDRA GOSWA-MI: Yes, Sir. This is a special Act-The Criminal Procedure Code has laid down limitation on enhanching imprisonment and also sentence of fine. This Bill says, 'Notwithstanding any thing contained in the Criminal Frocedure Code....' So, it is a special Act and a special Act overrides a general Act. Therefore, he has said that by virtue of this special act. if the Magistrate had the power under the Criminal Procedure Code the rcwer only to impose a fine of Rs. 2000, he will be able to impose a greater fine. By the same provisions he could have also said that in spite of whatever has been said in the Criminal Procedure

Code with regard to the limitation of power to award a sentence upto 3 years, I am conferring a power to award a sentence upto 7 years. has not done that. Then, what will happen? In most of the cases, only authority which can give a sentence of 7 years is the Chief Judicial Magistrate and there will be only one Chief Judcial Magistrate in a district. How many cases ne can try? though theoretically you have increased the power to sentences but because of limitation of powers. amending Bill will, to a great extent, be frustrated in its own object.

I will come to the second point. The second point is regarding clause 4 sub-clause 2 which for the first time gives the power of seizure of essential commodities. The Collector may seize essential commodities and Section 6(c) of the original Act which has not been touched, provides appeal against the orders of confiscation, Supposing the Collector confiscates an essential commodity or any package or covering or receptacle in which the property is found, then the person can prefer an appeal under Section 8(c) of the criminal Act which has not been amended. Now, if you look to clause 6 of the present Bill, the court, if it so orders, can forfeit to the Government any package or covering or receptacle. Now, I want to pose one question to the hon. Minister. Supposing the collector seizes and the person gone in appeal and the appellate authority has said that the seizure or the confiscation was illegal and prosecution, the court says, 'I forfeit it to the Government', whose order will prevail? My problem is supposing in a case a truck-load of essential commodities was found and the Collector confiscated it. The aggrieved party went in appeal and the appellate authority under clause 6(c) gives an order that this confiscation is illegal or improper and that it should be given to him back but the prosecuting court orders forfeiture of the same property, whose order chall prevail the remedy?

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[Shri Dinesh Chandra Goswami] cause under clause 6, in a prosecution, the court has the power to forfeit the same vehicle to the Government. Supposing in a confiscation the appellate authority said that the vehicle should be given back to him whereas in a prosecution the court says, 'I will forfeit it to the Government. Then whose order will prevail. You have not made there two provisions subject to one another. I would like the hon-Minister to clarify the matter when such a contingency arises where the Collector has seized the vehicle, ine authority says that the confiscation is correct whereas the court lays, 'In my judgment this should not be forfeited to the Government'. Then how to resolve his anomalous position? These are two independent authorities exercising two independent powers. Therefore, I would like to have a clarification of where there is a conflict between the order passed by the appellate authority under clause 4 and also an order passed under Section 6, whose order will prevail.

The second point which I wish to submit is this. Please see Clause 5, sub-section (2) which says:—

"Without prejudice to the provisions of sub-section (1) to order confiscating any animal, vehicle, vessei or other conveyance shall be made under section 6A if the owner of the animal, vehicle, vessel or other conveyance proves to the satisfaction of the Collector that it was used in carrying the essential commodity without the knowledge or communication of the owner himself, his agent, if any, and the person in charge of the animal, vehicle, vessel or other conveyance, and that each of them had taken all reasonable and necessary precautions against such use."

These are instances laid down where such order of confiscation cannot be made. Why should you not lay down the same contingencies in the order of forfeiture ordered under the provisions of Clause 6 (c)? It merely says:

"Any package, covering or receptacle in which the property is found and any animal, vehicle, vessel or other conveyance used in carrying the property shall, if the court so orders, be forferted to the Government."

The collector, on the proof of contingencies mentioned under Clause (5) cannot confiscate it and the appellate authority has to quash the alder of confiscation, if the accused can prove the existence of these facts. While giving power to the courts, my submission is, why do you not material the same provision and and make the provisions rational. This requires consideration on the part of the Government. This is my respectful submission.

Then I came to the provisions of mens rea.

In page 4, you will see this.

'In any prosecution for any offence under this Act which requires a culpable mental state on the part of the accused, the court shall presume the existence of such mental state, but it shall be a defence for the accused to prove the fact that he had no such mental state with respect to the act charged as are offence in that prosecution."

That means, uptil now it was upro the prosecution to prove mens rea that he not only committed wrong but dld it either knowingly or intention ally. The Law Commission has recommended that in such cases the prosecution normally finds it impossible to prove existence of such mental state and in all social and economic offences, the burden should go to the accused. This provision is whole some because after all how or why should prove what the prosecution mental state of the accused was! But I find it difficult to understand with clause (2) which says:

For the purpose of this section a fact is said to be proved only when

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the court believes it to exist beyond reasonable doubt and not merely when its existence is established by a preponderance of probability.

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What is the meaning of the word 'proved' in this context?

MR. DEPUTY-SPEAKER: It is a paradise for lawyers.

SIRI DINESH CHANDRA GOSWA-MI: Sir, this is an important point. How an accused is going to prove the existence of such a mental state? He can't bring his mind and put it before a court to prove absence of mens rea.

MR. DEPUTY-SPEAKER: You need a psychiatrist.

SHRI DINESH CHANDRA GOSWA-MI: Sir, a psychiatrist also cannot help in this. I would like him to consider this. I think I have said this assuearlier on. We should not do things by which any guilty person could escape. But at the same time we should not change the law which takes away reasonable opportunity of defence to an innocent person also.

MR. DEPUTY-SPEAKER: There is no more a benefit of doubt.

SHRI DINESH CHANDRA GOSWA-MI: Suppose I have not committed at offence. The burden is that I am asked to prove my innocence that I have to knowledge or intention to commit the offence.

MR DEPUTY-SPEAKER: You are guilty until you prove yourself to be innocent.

SHRI DINESH CHANDRA GO-SWAMI: How am I to prove the existence of the stat eof mind? It has to be proved by probability of facts.

MR. DEPUTY-SPEAKER: That is why you need the service of a psychiatrist!

SHRI DINESH CHANDRA GOSWA-MI: No, Sir. In any case in the case of murder, the prosecution has to prove that he has full knowledge to come to the conclusion that the accused had either the knowledge or the intention. If you say that probability of or preponderance of facts will not constitute the proof, then how am I to bring it from my heart? Always a guilty man, as a student of law-I say it, has always to prove the absence of guilt. But, if the preponderance of facts is not proved?

MR. DEPUTY-SPEAKER; Mr. Goswami, do you know the definition of 'truth'. Truth is what people believe, no matter what the facts are.

SHRI DINESH CHANDRA GOSWA-MI: I would submit one thing. I do not find any such suggestion in the Law Commission's recommendation also.

When you say that the preponderance of or probability of facts will not constitute a proof, I can not comprehend how one will be able to provethat he had no knowledge or intention except by placing the preponderance or probability of facts.

Sir, I wholeheartedly support this. Bill but for this,

MR. DEPUTY-SPEAKER: Why do you support this Bill when there are so many loopholes?

SHRI DINESH CHANDRA GO-SWAMI: I have not concluded it. Though I wholeheartedly support the obsective of the Bill and the objective underlying it to enhance the punishment from five to seven years, my feeling is that the amending bill will only take away the powers existing to the court by which they can inflict the penalty upto three years. In most of the cases, there would be summary trials and the maximum punishment will be only one year. Unless you confer additional powers to the judicial magistrates or you agree to the most vital recommendations of Law Commission that all these economic offences will be tried by special courts to be established for the purpose, there [Shri Dinesh Chandra Goswami] will be no rationality of judgement. Therefore, I feel that Government should seriously consider this aspect of appointment of special courts for dealing with economic offences and social offences. So long as they do not do it, they have to confer the additional powers to magistrates and do away with summary trials excepting in those cases of minor offences where the court feels that the lack of seribus use of the offence makes it desirable to try the offence summarily. With these words, Sir, I support the Bill.

MR. DEPUTY-SPEAKER: I think you have raised important and valid points. The Minister should try to answer them effectively. There are two things here. One is the time factor The other is the importance of this debate. We cannot just huriedly pass he Bill because of time. Certain important legal and constitutional points have been raised. It is the duty of the House to discuss them with all knowledge and responsibility.

श्री मक्क किशोर (दीसा): उपाध्यक्ष महोदय, प्रस्तुत विधेयक पर धर्मा मेरे मित्र श्री गोस्वामी ने कुछ कानूनी मुद्दे उठाये ध्रीर उसके पहले विरोधी दल के एक सदस्य ने कानून के ऊपर तो नही लेकिन सरकार की ध्राधिक नीतियो पर कुछ प्रहार किए। मैं इस बिल के सन्दर्भ में इतना ही कहना चाहता हू कि यह मौजूदा बिल जो ध्राया है मरकार ने इसमें, पुराने कानून में जो खामियां थी उनको दूर करने की कोशिश की है। बढ़ती कुई कीमतों के जमाने में जब कोग सभी तरह

से परेशान हों तो ऐसा कानून की इन क मता को रोकने के बारें में कार्रगर है। सकता या वह कारगर साबित नहीं हो रहा है। इसके कई कारण थे। पहला कारण यह या कि पिछने कानन में जो सजा का कानून या उसमें ज्मिने पर हो कर्र ग्राफिन्डर शुर सकता था । दूसरा कारण यह था कि इन क्षत्रन के प्रावधानों का उलबन करने वाले झादमी को शुरू में कोई तकलीफ नहीं होती थी, चुकि बेनेंबिल प्राफ्तेन्स था इसलिये वह जमानन पर रहता । तीसरा प्रावधान यह था कि मुकदमा च नता रहता 4-5 वर्ष तक और उस असें में गवाह मर जाते, हालात वदल जाते भी : इन्सान छुट जाया करता या, मुल्बिम छूट जाया करता था। चौथी खराबी यह भी इस कान्त के अन्दर कि मुकदमा चलाने वाले को यह सावित करना पडताथा जो कुछ किया गया है वह एक गिन्टी कामेन्श, मैसरिया का बर्डन आजीक्यशन पर होता था। इन सभी खामियों को इस कानून के अन्दर दर करने की कोशिश की गई है।

भ्राज इस कानून के पाम हो जाने के बाद कर्म सब नै अच्छा प्रावधान रह रखा गया है कि किसी भा श्रादमी को जुमानी नही होगा अगर उसने कानून का उलधन किया है तो उसको सखा होगी जेल की। इसके साथ ही साथ एक भी र बात की गई है कि आफेन्म नान बे नेबिल हो गए है, बेलेबिल नही रहे है। (अवब्ब.स) जी हां, पकड़ने के बाद ही। पकड़ने की कसी के बारे मे मै आपसे सहमत हूं कि इस कानून के अन्तर्गत उतने लोगो का चालन नहीं होता, उतने लोग पकड़े नहीं जाते जबिक रात दिन क्लैक मार्केट चलता है, सारे माम्ले होंदी हैं, कोई चीज वाजिब कीमत पर नहीं, मिंस्तृती

लेकिन इसके बावजूद भी यह सही है की यह कानून ग्रंपनी जगह पर उरयोगी साबिन होगा। यह कानून उस दिशा में एक सही कदम साबित हो सकता है ग्रंपर सरकार का इरादा हों, सरकारी मंशीनरी इस इरादे का श्रनुपालन करने की श्रमना रखती हो। उस सूरन में इस कानून के प्राविजन्म का ग्रन्छा ग्रंपर होगा।

मेरे मिल गोस्वामी जी ने मुभी इस कानून के सम्बन्ध मे दो तीन कानूनी मुद्दे उठाये लेकिन में उनके उन कान्नी मुद्दो से बिलकुल इसफाक नहीं करता हूं। उन्होंने कहा कि सजा की जो मिकदार है 5वर्ष की वह मापने 7 वर्ष बडा दी लेकिन के गपने स.र का ट्राबल शा प्रावधान रख दिया मौर समरी ट्रायल के मन्तर्गन कि.मनल प्रोनिजर कोई में एक साल की सजा देने का मधिकार मजिस्ट्रेट को है इस लिए भ्रापने दूसरे हाथ से उम सजा को घटा दिया। मैं इससे इतफाक नहीं करता। मैं इस बात से भी इसफाक नहीं करता। मैं इस बात से भी इसफाक नहीं करता कि ए नामिक भ्राफेन्सेज के लिए स्पेशल कोट्सं होनी चाहिए।

उपाध्यक्ष महोदय, असल में आज सब से

श्रावा जरूरत तो इस बात की है कि

पंचेनीनिक आफेन्सेज का ट्रायल समरी होना
चाहिए। कस्पनी ला के जितने मुकदमे हैं,

वै बर्षों तक नहीं निपटाए जाते क्योंकि

उन में बराबर लम्बे तौर पर ट्रायल चलते
रहते हैं और ग्वाहो को पेस करका, जिरह
करना और दुनिया भर के अडंगें लगते हैं

भौर ट्रा:ल थड़ा। जता है। इसलिए
यह बहुत सेलूटरी प्रोविजन इस मे रखा गया

है। भले ही इस मे यह बात जरूर है कि

मेजिस्ट्रेंट को एक साल की सखा देने का प्रधिकार होगा लेकिन इस के बावजूद लोग भीर प्रोटेक्टेड ट्रायल की बजाए एकोनामिक प्राफेन्सेज मे समरी नरीके से धगर मुकदमे का फैसला करेगे तब हो जा कर माज की जो भाषिक स्थिति है देश मे, उस का मुकाबला किया जा सकता है। ग्राप कोई भी कानून बना दीजिए, प्रगर कानून के फैसले में डिले होती है, तो उस कानून का कोई मतलब ही नहीं होता है। ग्राज जो प्रोमीजर है उस को तो बदल नहीं सकते भीर उस प्रोसीजर के होने हुए केसेज का फैसला जल्दी नहीं हो सकना है। इसलिए इस में जो समरी ट्रायल का प्रावधान किया गया है वह ठीक है।

इस के अलावा इस मे जज को यह अधिकार दिया गया है कि वह अगर चाहे तो उस मुकदमें के बारे मे समरी ट्रायल न करे। ऐसा निर्णय भी वह ले सकता है। जब हम जज के ऊपर इस तरह का अधिकार छोड़ने हैं, तो कोई वजह नहीं है कि हम शका करे कि उन कैसेज में जहां भाफेन्सेज सीरियस नेचर के है, वे समरी ट्रायल कर के छोड़ देगे। उन कैमेज में हम को विश्वास करना पड़ेगा जज की बुद्धि पर, उस की बौग्यता पर, उसकी ईमान-दारी पर भीर उस की नेकनीयती पर कि वे ने ऐसे मुकदमों में समरी ट्रायल नहीं करेगा। इस से कोई कादाडिक्शन नहीं मालूम होता है जैसा कि मि० गोस्वामी कह रहे ये कि यह कांट्राडिक्टरी है। न इस में कांट्राडिक्शन मालूम होता है भीर न कोई खराबी मालूम होती है। इसलिए मैं इस प्राविधान का समर्थन करता हूं।

उपध्यक्ष महोदय, मि० गोस्वामी का दूसरा एतराज था 10 (सी) के बारे मे, जिस में कहा गया है.

"culpable mental state includes intention, motive, knowledge of a fact, and the belief in, or reason to believe, a fact ...".

स्रोर सागे क्लाज (2) में कहा गया है। उसमे लिखा है.

"For the purposes of this section, a fact is said to be proved only when the court believes it to exist beyond reasonable doubt".

भव तक उराध्यक्ष महोदय, कानन की स्थिति यह है कि मुनजिम को सजा तभी होती थी जब कोर्ट यह समझ जाए कि यह जो मनजिम है, इतका जुर्म (बियोंड रीजनेबिल प्रब्ड हो गया है ग्रीर कभी बियोंड रीजनेबिल डातट ग्रलाबा "प्रोवेबीलिटीज" का सवास भी उठ जाता था भीर सुत्रीम कोर्ट के ऐसे बहन मे जजमेंट्म है जिन में सुत्रोम कोर्टने यह फैमला किया है कि जहा "प्रोवेबिलिटोज' हों, जदां वो ध्यो ीज हो. यहां कोर्टय को मल-जिम के हक में उन प्रोबेबी लिटी ब के प्राधार पर ध्यान देना पड़ेगा। इसी बात को मीट माउट करने के लिए यहां कोशिश की गई है भीर यह वाजिब कोशिश की गई है भीर इस बारे में मैं मि० गोस्वामी से इत्तिफ़ाक नहीं करता हं। एक भीर तो हम चाहते हैं कि मह्क में ऐसे लोगों को सबा मिले बो ब्लैक मार्केटिंग करते हैं भीर जो लोगों के जीवन के साथ खिलवाड़ करते हैं और दूसरी भ्रीर हम उसी कान्नी पचड़ों में पड़ना चाहते हैं जिन में सूत्रीम कोर्ट ने यह फैसला किया है कि 'प्रोबेबीलिटीज' प्रगर हों घौर एक ही बात के भगर दो निष्कर्ष निकल सकते हों, एक ही फैक्ट के बारे में दो नतीजे निकाले जा सकते हों, तो नतीजा म्लजिम के हक में निकाला माना चाडिए। इस बात को, इस कमी की

परा करने की कोशिश इन बनाज के जरिए से की गई हैं। इसलिए मैं घपने मित्र मि० गोस्वामी को इप गय से सहमन नहीं हूं भीर मैं यह मानता ह कि सरकार ने यह एमण्डमेट ला कर भ्रन्छ। काम किया है भीर एकेनामिक आफेन्सेज को मजरवृती के साद मीट ग्राउट करने का भीर उस के लिए लोगों को सजादेने का सरकार ने एक रास्ता निकाला है।

उपाध्यक्ष महोदय, एक बात भीर मैं इस विधेयक के बारे में कहना चाहता हूं धर वह बात यह है कि मेरी समम मे नही आया कि सरकार ने यह क्लाज 12(बी) इस में क्यो रखा है भीर इस का क्या मनलब है। इस में कहा गया है

"No civil court shal grant an injunction or make any order for any other relief against the Central Government or any State Government or a public officer in respect of any act done or purported to be done by such Government or such officer in his officer capacity.."

इस में जो इज़ श्वन को बात कही गई। है, मैं मत्री महोदय से कहना चाहता हु कि श्राप इस में इजंक्शन की बात मन कहिए। भ्राप यह कहिए

"No civil court shall take cognizance of such a suit",

इंजंक्शन की क्या बात करते हैं। क्यों दोबारा मुकदमें में जाने की कोशिश करते हैं। आप इतना ही कहिए कि कोई सिक्सि-कोर्ट इन मामलों में डाइरेक्शन्स के खिलाफ़ स्टेट गवर्नमेंट के ग्रार्डर्न के खिलाफ़ कोई ज्रिस्डिक्शन नहीं रखेंगी, वे उस के प्रधिकार क्षेत्र से बाहर होगा । इस बात को धाप को कहना चाहिए। झगर इस विन के परपद को भाग पूरी तरह से भमल में लाना चाहते हैं, तो सिविल कोर्ट के जुरिस्डिक्शन को बिन्कूल ब्राउट कर दीजिए, यह मेरा विवैदन है इस मामले में ।

इ के साथ हं साथ मैं एक बात मे जरूर मि॰ गोस्त्रमी से इल काक करता हु ग्रीर यह बात यह है कि भ्राप ने जहां वैमिल, कैरियर भ्रोर एकीमल की किफिपकेट करने का मिषकार कलक्टर को दिया है, वहा उमी सम्बन्ध मे उसी मकदमे के बारे में मुनवाई का ग्रविकार मेजिस्ट्रेट को या है। ये दोनो बाने अलग अलग हा न कर दी हैं। अगर कोई आफेन्स होता हैं. तो उस के साथ ही जो चीज सोज की गई है बाहे वह एशीमल हो बाहे प्रोपटी हो, बाहे वैसिल हो और चाहे कैरियर हो, उस को काफि सकेट करने का श्रिघकार भी उसी श्रदालत को होना चाहिए न कि कलक्टर को होना चाहिए यह बढी एनामलस विजोशन है। उपाध्यक्ष न्दौदय, यह भी हो सकता है कि कलक्टर किसी केस में किसी भीज को काफिसकेट कर ले भीर उसी केस में जुडिशल कोर्ट मुलजिम को, जिम ने जुर्म किया है, दरो कर दे तो कितता मखोल लगेगा कि जमं करने वाला तो वरी हो जाना है भीर उस का सहाय ह जो है, उस को सजा मिल जाती है, उस का माल जबत हो जाता है. उम का कैरियर जब्द हो जाता है, उस का एनीमल जब्त हो जाता है । तो दोने। चीजे काट्राडिक्टरी है। न समझना ह कि काफिनकेशन का कामदा रहता चाहिए लेकिन यह भ्रघिकार उस घदालत को होना चाहिए जो कि उस घाफेन्स को ट्राइ करे । उन कैसज मे जहा चालान न करना हो, जहा मुकदमें में मुलजीम गिरफनार स हुआ हो, वहा अरूर उस माल को, उस कैरियर को जब्त करने का श्रीवकार श्रगर माप कलक्टर की देते हैं तो धात समझ में माती हैं लेकिन उन कैसेज मे जहां कालान हुआ हो बहा इस तरह की बात करना मुनासिब नहीं होगा ।

इन शब्दों के साथ मैं ने जो सुझाब दिये हैं, मैं समझता हूं कि माननीय मत्री महोदय उम पर गर से बिचार करेंगे ।

श्री कमला मिश्र "मणुकर" (केसरिया): उपाष्यक महोदय मे ने मन्नी महोदय को **ःहुत प्यान से सुना है और मुझे नगा है कि** उन्होने कुछ नेकनोयती का इरादा बाहिर किया है जरूर और नैश इरादा इन्होंने ही नहीं जाहिर किया है बन्कि मृत्रे याद पड़ना है कि प्रजाद के पूर्व प0 जबाहर जल नेहरू ने भी कहा था कि जब हमें स्वाराज्य मिलेगा, तो हम ब्लेक मार्केटिंग करने बाता को निकटनम लैम्प-पोस्ट मे फासी लग दर्ग भ्रोर पत्रसाल हमारे उत्ररष्ट्रपति जी ने भी यही ।तकही थी (व्यवधान)। म्रार ब्रमी हान में 9 ब्रगम्न को ब्राप के नी ब्रव नो की जो रैनी हुई थी, उस मे भी यही नारे लगाये गये थे कि जनाकोरों को फासी दो भीर प्रवान मन्नी जी भी कहती है कि उन का सोमल बायकाट करा । मझे समझ मे नहीं भाता है कि इन नमाम नेक इरादों का परिणाम क्या हम्रा है। परिणाम यही हमा है जैसा कि टाइम्स माफ इंग्डिया मे विस को दूसरे लोगों ने उड़न किया था कि एक दिन के अन्दर मोटे अनाज, एडिविल भायल भौर चीनों के दाम कितने बढ गये है भीर कितना इत का भ्रभाव है इप देश में। इ.मी दिल्ली शहर में तमाम चीजो का श्रमाव है जिस की चर्चा हमारे मित श्री एस० एस० बनर्जीने की है। द्याप के नेक इरादो का भीर कानुन का क्या कोई मेल होता है ? स्थिति यह है कि झाप के कान्त का द्याप के नेक इरादों में कोई मेल नहीं है। मुझे इस समय महाभारत की बात याद माती है कि जब पाण्डुम्रो की डराने के लिए योजना बनाई गई थी, तो दुर्योधन ने उस सूरग बना दी भीर उस सुरग के रास्ते तमाम पाण्डव बच गये। वैसे तो धार कहते हैं कि इस कानुन में भ्रापने सजा बढ़ाने की व्यवस्था की है, जुर्नाने की राशि बढाने की व्यवस्था की है लेकिन सही मानो मे भाप ब्लैक मार्किटर्ज पर, होईर्ज पर प्रकुत लगा सकेंगे ऐसा मैं नहीं समझता ह। मैं कान्न का विशेषभ नही ह फिर भी मुझे मालूम यह 15 hrs.

[कम्प्ला गि.श्रा भक्ष्य र] पड रहा है कि ब्रापका जो उद्देश्य है उसको यह कानून बिक्कुल भी प्रानही कर सकेग ।

माखिर देश मे चावल माटा वनम्पति बेबीफुड, साब्न, दिया मलाई, विद्यायियो के काम ग्राने वाली ए सरसाइन बुक्स दव(इयो भ्रादि को भयक्त कमी क्यों है तथा इन सभी तथा दूमरी ग्रावश्यक बस्नुग्रो के दाम सुरसा के मह की तरह क्यो बढते जा रहे है ? इसका मूल कारण क्या है ? श्राप समझते ये कि कानून की कमजोरी के करण ऐसा है भीर भाप उसके संगोधन लाए है। लेकिन मूल जो कारण है उस मे आप गए नहीं है। देश मे एसेशियल कमोडिटीच का जो मकट पैदा हो गया है, मैं समझना ह कि उसके लिए भ्राप पूर्ण रूप से जिम्मेदार हैं, ग्रापकी नीतिया पूर्ण रूप से जिम्मेदार हैं। पिछले 27 साल मे भापने जो नीतिया भपनाई है, जो रास्ता ग्रखत्यार किया है वह इसके लिए जिम्मेदार है। इमका मूल कारण यह है कि हमारी भर्य व्यवस्था को भापने पूजीवादी विश्व बाजार के साथ जोड रखा है श्रीर भापने स्वय देश के वास्ते रजीवादी विकास का मार्ग अपनाया हुआ है। इस मे प्राफिट ही नहीं सूपर प्राफ्तः होने की गुजाइश रहती है और मूपर प्राफिट लोगो को हो रहे हैं। इसी का यह परिगाम है कि सभ व ही नही भगकर अभाव की स्थिति देश मे पैदा हो नई हैं। बड़े उद्योगपति जो है वे जान बुझ कर पैदाबार को मिरा रहे है . जमाखोरी कर रहे हैं। अधिक मे अधिक म्नाफा लुट रहे हैं। इनना ही नही काले धन की समानात्तर धर्ष व्यवस्था देश मे जन रही है जो कि महनाई भीर ग्रभाव की बढाने में सहायक हो रही है। इस मे प्रशासन की. सामेदारी है। कालेकन में शासक वर्ग की सामेदारी है। काले क्षम की. घोरबाजारी की, स्मर्गलक

को समय समय पर सदन में चर्चा होनी रहती है। बड़े बड़े होई जें जो है, ब्लेक मार्किट में हैं उन से चूंकि प्राप चुनाद के लिए चन्दे लेखे है, पैसा लेते है, इसलिए आप मे यह हिम्मत नहीं होती है कि आप उनको छू सके। आपके नेक इरादे हो सकते है। लेकिन केवल माझ नेक इरादे प्रकट करने से काम नही चल सकता है। उन नेक इरादों को समल मे लाने के लिए भी भाषको इह सकल्प का परिचय देना चाहिए। काम बाजारी करने वालों के साथ मासक वर्ग की किस तरह साझेवारी है इसका मै एक उदाहरण आपको देना चाहता ह। हमारे चम्पारन जिले मे एक ग्रधिकारी ने रात मे बैन गाड़ी पर चोरी किये धान से जाते हुए कुछ व्यापारिको को पकडा । अनली सुबह कई काग्रेस के नेता उस प्रधिकारी पर उन्हें छोड देने के लिए दबाव डालने के लिए बाए।

दूसरा उदाहरण यह है कि हमारी पार्टी ने वही पर एक जमाखोर के यहा गल्ला होने की सूचना उच्च मधिकारियों को दी । जो मैजिस्ट्रेट गल्ला निकालने गये वे रात मे एक बगले मे ठहर गए। उसके बाद पता चला कि जमाखोर को सूचना मिल गई है भीर उसने घुस दी भीर ये लोग उसका कुछ नहीं कर सके। बिहार में ही एक प्रखण्ड ग्रधिकारी का गल्ला पकडने के ग्रारीप में तूरन्त तबादला कर दिया गया। इकारेदारी बाजारियो. जमाखोरो एव वडे भुस्वामियों के सामने घावने घारम समर्पण कर दिया है। इस बास्ने भगर भाप बह समझने हैं कि कानन बना देने से माप ब्लैक मार्किटर्ज का, होईर्ज का तथा इसरे ऐसे लोगो का धाप सफाया कर दे, तो मैं नहीं समझा हुकि ऐसा हो सकेगा।

श्रापने होलसेल फूडबेंन द्रेड को टेक बोवर किया। सजदूरो, किसासां नवा तनाम दूसरे लोगो की यह मान थी। लेकिन यहा भी बापने बपने बापको सर्देडर किया।

यह कहा जाता है कि भीचोगिक तथा बोती की पैदाकार में मिराबट आई है। लेकिन जो कात श्रीकोगिक उत्पादन पर लागू होती है वही सन पर भी लागू होती है। गाबों के बडे भूमिपतियों को झापने सभी सुविधार्ये दी। खेती मे भी प्जीवादी प्रणाली का विकास हमा है भीर इनका सम्बन्ध पजी-बादी बाजार से जड गया है। ग्रापने भिम समार भी लाग नहीं किए । छोटे किसानो की तरक्की के लिए कुछ नहीं किया। सिचाई, स्विधामी का, बिजली का, ऋणो का, खाद बीज श्रादि का प्रबन्ध छोटे किसानों के लिए नहीं किया। गन्ना उत्पादकों के सवाल को भी चीनी मिल मालिको के दबाव मे ग्रा कर एवं उनके साथ अपने सम्बन्धों के कारण हल नहीं किया। परिणाम यह है कि गन्ने की खेती कम हो गई है और गन्ना लकडी के भाव से भी कम पर विक रहा है, उनको लकडी के दामों से भी कम दाम ग्राप दिला रहे है। ऐसी धवस्था मे चीनी की पैदाबार कैसे बढ सकती है। आपने चीनी मिलो का राष्ट्रीयकरण भी नहीं किया।

इस सब का परिणाम यह है कि आज देश की धर्य व्यवस्था प्रापके कण्टोल से बाहर चली गई है। सर्वत्र हाहाकार मचा हमा है। मुमिहीन, खेत मजदूर, गरीब किसान, मध्यम किसान, बेतन भोगी सभी की इस अभाव और महगाई ने कमर तोड़ दी है। पुत्रीपति, ब्लेक मार्किटर्ज, जमाखोर. उन्च प्रधिकारी, काले धन वाले सभी चादी काट रहे है। भाज जो असन्तोष देश मे व्याप्त है वह एक विस्फोटक विन्दू तक पहुच चुका है भौर यह जान लीजिए मन्नी जी कि यह विस्फोट देश से पजीवाद को भी बत्म करेगा भीर आपकी गृही को भी हिलाएगा। भाग जो यह कह रहे है कि भाप महंगाई रोक देंगे जिस प्रकार के भाप पय उठा रहे हैं जन में यह एक दिवा स्वप्न ही सिद्ध होगर । मैं समझता हू कि आपने को विधेयक पेश किया है उस में सजा का जो

प्रावधान किया है वह बिल्कुल नाकाफी है। इससे काम नहीं चलेगा। इस मे समरी ट्राइल की व्यवस्था होनी चाहिए थी तथा सन्त्रम कारावास की व्यवस्था होनी चाहिए थी भीर सजा की भवधि कम से कम एक साल होनी चाहिए थी। ब्लैक मार्किटर्ज भौर होडेंबें जो हैं उनकी प्रमानत नही होनी चाहिए। ये देश द्रोही हैं, उनके वास्ते गोली मारने की व्यवस्था होनी चाहिए. मत्य दड की व्यवस्था होनी चाहिए। आपकी ही पार्टी के एक सदस्य ने कहा है कि सजाकी भवधि आपने कम कर दी है। मैं नहीं भापकी पार्टी के ही एक सदस्य ने यह बताया है। भ्राप बताए कि इस तरह के जो इस विधेयक मे लैकूने हैं उनको भाप कैसे दूर करने जा रहे हैं। जरूरी चीजें बाहर निकालने के लिए जबर्दस्त जन ग्रान्दोलन भी होने चाहिए।

महाराष्ट्र मे एक ग्रान्दोलन हुन्ना था। जनयुग मे यह समाचार छपा है। चार सौ हमारे कार्यकर्ता होई जो के खिलाफ उठ खडे हुए ये भौर छिपे माल को बाहर निकालने के लिए निकले थे। बजाय इसके कि इन होडं ई को पकड़ा जाता हमारे ही कार्यकर्ताओं को पकड लिया गया और उनकी सजाए दी गई है किसी किसी को तो सात साल की सजा दी गई है। चम्पारन मे हमारे लोगो के अपर गोली चलाई गई। बजाय होर्डर्ज पर मुकदमे चलाने के हमारे कार्यकर्ताभी पर मुकदमे चलाए गए। इस सब का क्या परिणाम होगा क्या इसको झापने सोना है ? प्राप बड़े बड़े व्यापारियों से मिले हए है। उन से पैसा लेते है। ऐसी अवस्था मे क्या आप यह समझंते हैं कि माप होर्डिड सामान को बाहर निकाल लेंने ? जो प्रधिकारी महबडी करते है उनके वास्ते भी सजा का प्रावधान धापको करना चाहिए था। ऐसी व्यवस्था सभी तक भापने नहीं की है। यह होनी चाहिए।

[श्री कम ना मिश्र मधुकर]

लेकिन केवल माल सजा का प्रावधान कर देने से काम नहीं चलेगा। ग्रतः मेरा सुझाव है कि कम बद्ध लैबी से सभी मार्किटेबल सर-रलस ग्रम ग्रादि को सरकार स्वय खरीदे तथा सभी दूसरी मावश्यक वस्तुओं का स्टाक सरकार धपने हाथ मे ले। किसानो की निर्धारित दाम पर खाद डीजल बीज भादि ग्रन्य सामान दिया जाए । बड्डे उद्योगपतियों को बैको से कर्ज दिने की नीति में हेर-फेर किया जाए। फार्वर्ड ट्रेडिंग बन्द किया जाए। चीनी वनस्पति कपड़ा द्वाई ग्रादि कारखानों का राष्ट्रीयकरण किया जाए । धारिया कमेटी की सिफारिशों को खाय किया जाए। सार्वजनिक वितरण प्रणाली के माध्यम से शावश्यक वस्तुभी को देने का प्रबन्ध किया जाए ग्रीर इसको सख्ती मे चलाया जाए। पंचायतो के जरिए जन सहयोग से इसको चलाया जाए । इस के वास्ते जनवादी कमेटियां बनाई जाए। ये तमाम बातें भ्रापने की तो जनता भापको सहर्ष भ्रपना सहयोग प्रदान करेगी और वह कर भी रही है। कानून लागु करने के लिए भ्रापको ब्यापक रूप से जन प्रान्दोलन को बढावा देना होना । जो जनवादी शक्तियां इस मे लगी हुई है उनको भाषको मीत्साहित करना चाहिए। हमारी पार्टी ने पूरे भारत में विशाल जन भान्दोलन खड़ा करने का निश्चय किया है। वह ग्रान्दोलन प्रारम्भ भी हो बका है। परलों दिल्ली में जा कर हम लोगों ने दो लाख बोरा प्रनाज बाहर निकाला ती इन लोगों का सहयोग लीजिए। उसके लिए कानुन पास कर दीजिए। ऐसा नहीं हो कि जो लीग आप की सहयीग देने के लिए इस कार्यवाही में उतरें उन्हीं को आप सजा दें भीर जो देसद्रोही हैं, होडिंग करने वे छोड दिए लिए समाम के लिए अती देश काम करने वाले इस मामले में सामने अगरं बार अभाव को दूर करने सें सहयोग दें, उन्हीं को ध्राय सजा दे वें घीर गलत काम करने वाले छूट जायं, इस बात के खतरे में में सरकार को घागाह करता हूं और साथ ही कानून में जो खामियां हैं उन को दूर करने के लिए घपील करता हूं। घाप एक काम्ब्रोहेंसिब बिल लाइए घीर उस में हम लोगो का भी समर्थन लीजिए ताकि देश में जो ध्रभाव की स्थिति है और महंगाई बढ़ती चली जा रही है उस को रोकने में सहायता मिले।

SHRI B. R. SHUKLA (Behraich): Mr. Deputy-Speaker, Sir, there is so much disgust with the pehaviour of black-marketeers, hoarders, profiteers, drug adulterators and food adulterators in the country that they have expressed their opinion from various platforms and the Ministers and other persons in authority have joined in the condemnation and they have proclaimed from the various platforms that such persons should be chained, hand-cuffed and paraded in the streets. But I am sorry and I am rather constrained to say that the mood, the temper and the pulse of the people is not adequately reflected in the provisions of this amending Bill.

No doubt, the offences under this amending Bill have been made nonby deleting the clause "bailable" as it is existed in the previous Act. But merely by making the offence non-bailable, it would not make a sufficient dent on the working of these anti-social criminals. the Criminal Procedure Code, a person who is guilty even of non-bailable offences which are not punishable with life imprisonment or death may be admitted to bail. Under the new Criminal Procedure Code of 1973, there is a provision of anticipatory bail under which the High Courts, the Sessions courts, have been given ample power to order that a person who is apprehending arrest by the police may be admitted to ball in the event of his arrest.

Commoantes (Amdt.) Bill

There is another provision under which the Sessions court or the High Court can admit any person to ball irrespective of the fact whether the offence is bailable or not. Therefore, my submission is that the persons who have contravened the provisions of this special enactment could easily get bailed out from the Sessions court and the High Court before they have been arrested. The provisions that have been made in this amending Bill have completely ignored the provisions of the Criminal Procedure Code

Under the Defence of India rules, there is a provision that if any person who is guilty of the contravention of the provisions of the Defence of India rules and, if there are reasons to believe that he is prima facte guilty of contravening those provisions, he shall not be granted bail. That is a blanket bar placed on the powers of the courts, including the highest one in the country to admit any person to bail if there is a prima facte case against such an offender.

My submission and my appeal. through you, Sir, to the hon Minister who is an intellectual and a versatile man in many fields is to ponder over this aspect of the matter and to make the provisions so effective as to not to allow the social parasites and social pests to escape the provisions of law. If a blackmarketear is put in jail and he is not allowed bail for a month or two or even for a week, he will think hundred times and other potential offenders will think hundred times before contravening any of the provisions of this Act. Otherwise, the things will go on in an easy way in which they have been going so far.

The second thing is about the minimum quantum of punishment. It is provided that there should be a sentence of imprisonment for atleast three months in certain cases. But at another place it has been provided:

"For the purposes of sub-sections (1), (2) and (2A) the fact that an offence under sub-clause (ii) of clause (a) of sub-section (1) or under-section (2) has caused the substantial harm to the general public or to any individual shall be an adequate and special reason for awarding a sentence of imprisonment for a term of less than three months..."

The criterion would be 'substantial harm to the general public or to any individual'. Suppose one litre of kerosene oil is sold to an individual in black-market. The gain by such an act of black-marketing may be a few paise, but who knows. by repeated series of acts of such black-marketing he may be causing havoc to the community. But the court may say, In this particular case, we do not know whether he has been involved all along in blackmarketing; and in this particular case the harm done to the individual is very slight and, therefore, the court is inclined to pass a sentence of imprisonment for less than three months'. Now what is the harm if you leave the determination of the sentence to the court without giving any guidelines like this? This provision would make the situation worse, and would give a long rope to unscrupulous presiding officers of courts to inflict lesser penalty on the wrong-doer, who is adjudged guilty Therefore, my submission is that the minimum punishment should not be less than six months for the first offence, and if the crime is repeated, then the punishment should not be less than one year. Under the Prevention of Food-Adulteration Act, if a milk vender has mixed water with milk, he will get a minimum punishimprisonment for six ment of months and a fine of Rs. 1,000....

MR. DEPUTY-SPEAKER: What happens if he mixes milk with water?

SHRI B. R. SHUKLA: My submission is that an offence under this Act is no less serious than an offence under that Act. Therefore, the minimum penalty should be imprisonment for not less than six months in any case.

Thirdly, under the existing Act, the Collector has the power to confiscate the essential commodity in case a contravention has been made. and when he passes such an order, it is revisable in appeal and the forum of appeal shall be determined by the State Government. Under section 7 of the existing Act. the court has also got the power to confiscate the property, i.e., the essential commodity, and the package, the animal, the receptacle and any other carrier which has been used in contravening an order with respect to an essential commodity. Therefore, there are the forums. Now I have given notice of an amendment that. whenever any matter with respect to which a case is pending-investigation or inquiry or trial-before a the court of law then collector should pass any order with respect to those very things and the order given by a court of law regarding confiscation shall be binding on the collector and if there is no prosecution, then, of course, the collector's powers remain unfettered because there may be cases in which there may not be prosecution but still it may be necessary to confiscate the article. For example, a smuggler is provisions of this contrvening the Act. He is found carrying goods in

truck, but escapes arrest and commodities are left there. The truck is left there, the carrier is left there but the offender is not traceable. Now, under those circumstances no prosecution will be launched. Therefore, the Collector should have the authority in such cases where prosecution is not actually launched or is not launchable, to confiscate such articles. In other cases where the court is seized of the case, then the order contemplated should be passed by that court alone and the Collector should have no jurisdiction.

Another thing about the mens rea. I think the whole object of the Government is to rule out the possibility of cases ending in acquittal on grounds of want to proof of mens But the drafting is not very happy in this respect and I would say with all respect and humility to the hon Minister that the amending provisions are more retrograde than the existing one. Sec 7 is the penal clause which provides:

"If any person contravenes whether knowingly, intentionally or otherwise, any order made under this section..." So, intention and knowledge are no doubt the ingredients of an offence under the Essential Commodities Act. But, there may be cases where intention and knowledge may not be requisite mens rea because those cases would be covered by the word 'other_ wise'. Now, by enacting this section (clause 6 of the present Bill) you will not meet the situation. It is not the case that contravention would be punishable only on the proof of intention or knowledge. There may be cases where proof of intention or knowledge may not be forthcoming. Those cases would be covered by the word 'otherwise' So, the Government is not gaining its objective by enacting another rule in clause 7(c)...

MR DEPUTY-SPEAKER: Please try to be brief now.

SHRI B. R. SHUKLA. So, my submission is that I have given a number of amendments.

MR DEPUTY-SPEAKER You may speak on your amendments.

SHRI B R SHUKLA: My submission now is that under the existing state of affairs, small fries generally prosecuted under the Prevention of Food Adulteration Act, the Prevention of Corruption Act and under the Essential Commodities Act. I would appeal through you to the Government that the law should be made rigid instead of being elastic so that the big sharks may not escape its clutches. Only then we can say that we have made an enactment in response to mood, to the urges and the aspirations of the people. Nobody, even the socalled right reactionary lobbies, can defend these anti-social elements in this country and the House, with one voice, is prepared to give as much drastic powers as the Government drastic powers as the Government themselves are serious and business.

श्री राम सिष्ठ भाई (इन्दौर) : उपान्यक महोदय, सरकार ने मूल विधान में जो कमियां थीं, उन को दूर करने के लिए यह विधेयक प्रस्तुत किया है, ग्रब भगर यह जन-भावना की पूर्ति करता है तो मैं इस का समर्थन करता ह। ग्रभी भापने कुछ मुझाब दिये तो हमारे माननीय सदस्य उन सुझावों के अनुसार धाराधों में ही बहने लगे। यह कानन भावश्यक वस्तुम्रो का दण्ड विधान नही है कि केवल गुनाह करने वाली को कितनी सजादी जाय, बन्कि यह जो मूल कानून है, जिस में वह संशोधन किया गया है, वह मूल कानून कहता है कि ध्रभाव के समय में सरकार को क्या चाहिए। लोगो को प्रावश्यक वस्तुये प्राप्त न हो रही हो, उनका उत्पादन कम हो, उम समय लोगो को स्रावश्यक वस्तु रे प्राप्त करा देने के लिए कुछ नियन्त्रण होना आवश्यक है। ग्रमक मात्रा में प्रत्येक व्यक्ति को वह वस्तु मिलती रहे-इस कानून का यही मल मकसद है।

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कल जोशी साहब ने बहुत ग्रन्छी वाने कही.—मैं उन का समर्थन करता हू । जो ग्रन्छी बातें हमारे विरोधी लोग नहें, उन को हमे जरूर मानना चाहिए, जो देश-हित भौर जन-हित मे हो, उन को मानने से इन्कार नहीं करना चाहिए। मैं, श्रीमन्, सदन के सामने यह रखना चाहता हू कि

15.26 hrs.

[SHRI DINERH CHANDRA GOSWAMI IN the Chair]

श्री राम सिष्ठ भाई]

वस्तु है, लेकिन उसकी वितरण व्यवस्था ठीक नही है । भाव है, लेकिन मनमाने भाव पर वस्तुये बेची जाती है, इस को रोकने का कोई उचित उपाय नहीं है भौर जब उचित उपाय नहीं है तो ऐसा लगता है कि हमारी जो मशीनरी है, जो इस को इम्प्ली-मेन्ट करती है, उस मे खराबी है। जब तक इस का उचित प्रबन्ध नही होगा, नाम नही चनेगा। ग्राप चाहे फासी की सजा रख दीजिए, लेकिन क्या फायदा होने वाला है? हम सिर्फ इतना चाहते है कि भ्राप के बधे हए भावो पर जिन्दा रहने के लिए आवश्यक चीजे मिल तके। ग्राप के कानून ग्रीर ग्राप की व्यवस्था का यह फर्ज है कि जिन्दा रहने के लिए लोगों को ग्राप के बंबे भावों पर समुक मात्रा मे चीजे मिल जाय जो उस दिन उपयोग करने के लिए पर्याप्त हो-लेकिन चीजे मिल नही रही है। मैं यह मानना ह कि इस सशोधन से यह होने वाला नहीं है क्यों कि मैने देखा है कि खून करने वाले के लिए फासी की सजा है, लेकिन किर भी रोजाना खन हो रहे हैं।

श्राज हमारे देश की हालत क्या है ? हम अपनी आखो के सामने देखते है कि आप के भाव बधे हुए है, लेकिन प्रगर हम उस ने ज्यादा दाम दे देते हैं तो चीज हमे फौरन मिल जाती है, अगर बधे हुए भाव से ज्यादा देने के लिए तैयार नहीं हैं तो हमें यह उत्तर मिलता है कि बीज नहीं है। भाप, श्रीमन, दण्ड दें या न दे, इस से मुझे कोई लेना-देना नहीं है, मैं तो सिर्फ यही बाहता हूं कि

भावश्यक बस्तुएं जनता की सही दाम पर उप-लब्ध करा दे।

मैं ब्राप के सामने एक घटना सुनाता हू - मैं पालियामेट से भ्रपने घर जा रहा था. जहां गाडी मे मेरी सीट रिजर्व्ड थी, वहा जा कर बैठ गया । जब मधुरा जंक्शन पर पहुचा और सीट के नीचे से अपनी चय्यल निकालने लगा तो मैंने देखा कि उस सीट के नीचे गेह चावल के थैले रखें हए थे। मै घबराया कि मेरी सीट के नीचे ये चावल के थैंले कहा से भागये, उस डिब्बे मे मैं भ्रकेला ही बैठा हमा था। मैंने सोचा भ्रगर मै पुलिस में रिपोर्ट करता हु तो पुलिस वहेगी कि इस डिब्बें में और कोई नहीं है, तुमने ही रखे है । वहा म्रटे-डेन्ट था उसको मैने बुलाया श्रीर कहा भाई, यह किसके है, क्या हैं ? उसने कहा साहब, माफ करिए, मेरे हैं। मैने कहा श्रापने यहा बयो रखा तो उसन कहा इसलिए ग्या कि एम० पी० ने ताम से यह सीट रिजर्ब हे और एमं पी

सीट की कोई तलाशी नहीं लेगा।

SARDAR SWARAN SINGH SOKHI (Jamshedpur) Sir, I rise on point of order The hon Member said just now which has nothing to do with the Bill under discussion

MR CHAIRMAN. Mr Sokhi, you will see that most of the speeches are strictly confined to the provisions of the Bill only. Matters which are incidentally related to the issue in question are also brought. I shall be very happy to give a ruling that anything which has no relationship with the Bill should not be discussed. But, that will put me and the House in a

difficulty. Therefore, you should permit the general practice to go on.

SARDAR SWARAN SINGH SOKHI-Will you allow him to speak like that?

MR CHAIRMAN: I do not think there is anything objectionable in that Let the hon. Member continue his speech

श्री राम सिह भाई: मैं वह निवेदन कर रहा हूं कि इस बिल में है कि श्रावश्यक बस्तु जिस बाहन मे होगी उसको जब्न कर लिया जारेगा। कोई बैलगाडी होगी तो उसको जब्त कर लिया जायेगा लेकिन रेलगाडी की भी कब्त किया जायेगा या नही। इस-लिए मैं बिल के बाहर नहीं बोल रहा ह।

दूसरी बात यह है कि गुनाह कौन करना है, किस पार्टी का करता है, किसका नहीं करता है यह सवाल नहीं है। यह तो मानव स्वभाव है। मेरी पार्टी के लोग भी करते होगे। भ्रगर कोई बनिया होगा, दूसान लगा कर बैठा होगा तो ज्यादा पैसा कमाने की कोशिश करेगा, वह कभी नहों चाहेगा कि भ्रपमा दिवाला निकाल कर बीज वैचे फिर वह किसी भी पार्टी का हो। तो कोई भी दूध में भ्रुला हुआ नहीं है और एक के दो करना, यह तो मानव स्वभाव होता है।

में इस पर अधिक बोलना नहीं चाहता हू क्योंकि यह मेरे बोलने का सब्जेक्ट नहीं, मैरी सब्जेक्ट ग्रीतें अपि बोलों हैं, मैं

केवल मती महोदय से आपके द्वारा यह निवेदन करना चाहता ह कि लोग बडे जस्त है. बड़े दुखी हैं, उनको भावश्यक चीजे प्राप्त नहीं हो रही है, भाव दिनोदिन बढते जा रहे है, भामदनी उतनी होती नहीं हैं इसलिए इस सम्बन्ध मे श्राप को कुछ करना चाहिए। ग्रादिवासी क्षेत्र मे ग्रापने कुछ फैयर प्राइस की द्वानें निकाली, इसके अनसार आपको फेयर प्राइस की दुकानें निकालने का ग्रधिकार है लेकिन महीने भर मे किलो ग्रनाज मिले जब कि ग्रादिवामी क्षेत्र में बरसात के टाइम में केवल मक्का होती है भीर कुछ होता नही है, भीर एक एक परिवार में 12-12 बन्चे हिोते हैं तो एक किलो भ्रनाज मे वेक्या कर सकेंगे ? इसलिए मैं न स्नतापूर्वक स्नापसे निवेदन करना चाहता हं कि ग्राप इस बात का प्रबन्ध कीजिए कि म्रादमी को जिन्दा रहने के लिए जो म्रावश्यक .वस्त्ये है बह बधे हए भाव पर मिल जाये। *SHRI A DURAIRASU (Perambalur) Mr Chairman. behalf of Dravida Munnetra Kazhagam, I rise to express my views on the Essential Commodities (Amendment) Bill. 1974

Sir, on June 22, 1974 the Essential Commodities (Amendment) Ordinance, 1974 was promulgated by the President I am not in a position to appreciate the necessity for promulgating this Ordinance just before a month of the beginning of Lok Sabha's current session. I would like to know from the hon. Minister of Commerce the number of businessmen arrested for some offence or the other under

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this Ordinance from June, 22 to August, 22. Similarly, I would also like to know from him the quantity of essential commodities confiscated during this period, after the promulgation of the Ordinance.

I have to point out that the powers concentrated in the hands of the Central Government are overflowing National Emergency is in force throughout the country There is also the Maintenance of Internal Security Act in force There are so many such enactments under which the Central Government can take stringent action against black marketeers and adulterators in the country But the Central Government have not got the will power to do it-I should say, political will I have no hesitation in saying that this Bill is an example of Central Government's mania for legislation It is not enough that a legislation is enacted The Government must have the gumption to enforce it effectively and to achieve this objective the Government must equally have administrative competence I am afraid that both these are absent in the Central Government It is at least possible for the Central Government to accede to the requests of the State Governments which want to implement such laws forcefully In March. 1974 the State Government of Tamil Nadu forwarded to the Central Government the Essential Commodities (Tamil Nadu Amendment) Bill. 1974 for getting the consent of the President. It is still lying with the Central Government.

In May, 1973 the State Government of Tamil Nadu suggested to the Central Government an amendment to Section 6-A of this Act providing for mandatory forfeiture of property and suspension of business in respect of first oftences In this Amending Bill, Section 6-A of the Act is being amended But the suggestion of the State Government of Tamil Nadu has not been incorporated In July, 1973 the State Government of Tamil Nadu suggested suitable amendments for the Essential Commodities Act, 1955, but the Central Government have not condescended to incorporate them in this amending Bill

The Central Government do not care for the suggestions of the State Government The Central Government do not also care to implement the suggestions of Committees appointed by them The Report of a Committee to go into the question of essential commodities and articles of mass consumption has been published The Central Planning Commission appointed this Committee So far no concrete steps have been taken by the Government to implement these recommendations

Last year, a big Delhi industrialist by name Modi was arrested in connection with wheat flour stocks This issue was raised on the floor of this House also I am surprised that till now he has not been tried by any Court in the capital. The same Modi gave a marriage reception in Oberoi Hotel, in which, it is reported, that some Central Ministers also perticipated Some three months back, a young man bearing the name of Modi-I do not know whether he is related to this

Modi—was arrested in Palam Airport in a case of smuggling. Here also no action seems to have been taken so far. If the powers under the Esential Commodities Act are to be exercised in such a faint-hearted manner, it will be better if this Act is scrapped immediately. In these prevailing circumstances, I wonder why the hon. Minister of Commerce has come forward again with this amending Bill.

Sir, the Committee on Essential Commodities and Articles of Mass Consumption was set up by the Planning Commission in March, under the Chairmanship of Shri Mohan Dharia. The Committee has submitted its final Report in December, 1973. The principal recommendation of this Committee is that the production of essential commodities like cereals, pulses, common clothing, sugar, edible oils, vanaspati, milk, eggs, fish, standard footwear, kerosene oil, domestic fuels, common drugs and medicines, bicycles, tires and tubes, matches, soaps, textbooks, stationery etc. must be augmented substantially and a massive distribution programme of these articles and commodities must be undertaken all over the country. Sir, it may not be an exaggeration to say that the Central Government may keep these recommendations under consideration for years to come. I am not prepared to accept that the production of these articles and commodities is not adequate. You will get all these scarce essential commodities in black market at higher prices. Even the Minister cannot easily refute this remark. I know personally that even in fair price shops, where these essen-

tial commodities are to be sold at a fair price, black-market is going on merrily. But the Government of India continue to remain as a silent spectator of black-marketing and adulteration, though they have all the necessary penal powers.

The Committee of the Planning Commission has recommended that the distribution of all essential commodities must be the responsibility of the State Governments. But, I am sure that the Central Government will not accept this recommendation I would like to refer here that the distribution of coarse grains was in the hands of the State Government of Tamil Nady There was also a control on the move ment of coarse grains. But, suddenly even without consulting the State Government, the Central Government lifted the control on the movement of coarse grains This meant smuggling of coarse grains into the neighbouring States. If today Tamil Nadu is facing acute shortage in foodgrains, the blame for that rests squarely on the shoulders of the Central Government because of their lifting the control on the movement of coarse grains

Sir, I should emphatically say that this Amending Bill is neither going to curb the growth af black-marketing and adulteration in essential commodities nor going to contain them. All this kind of penal measures can at best be called a negative approach. Mohan Dharia Committee in its Report has suggested a positive approach. To eliminate the social evil of black-marketing and adulteration in essential commodities, a combination of positive

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spproach and negative approach is very necessary. Sir, if the Government are determined to ensure the availability of essential commodities at fair prices, the recommendations of Mohan Dharis Committee must be implemented immediately.

Before I conclude, I would refer to one important essential commoditity for the farmers, i.e., the chemical fertitisers. Sir, at the moment, the imported chemical fertilisers are allotted to the State Governments. But the disindigenously-produced tribution of chemical fertilisers has not been given to the State Governments. If chemical fertilisers are to be made available to the farmers, then the distribution of both the imported and indigenouslyproduced chemical fertilisers must be the responsibility of the State Governments. I would appeal to the hon. Minister of Commerce that he should take effective action under this Bill and ensure the availability of essential commodities for the common people at fair prices.

With these words, I conclude.

MR. CHAIRMAN: Before I call upon the next speaker, I would like to mention that 2 hours were allotted for this Bill. We have already exhausted that time. I find from the list that there are five Members from the Congress side and three from the Opposition who are still wanting to participate in the debate. I would like to know the sense of the House ...

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Five minutes n.ay be allowed to each Member that would mean an extension by 40 minutes; the Minister may take 20 minutes; so, automatically it would mean an extension of one hour for this general discussion alone. Then, there will be clause-by clause consideration which might anyhow take half an hour.

MR. CHAIRMAN: So, I shell call the hon. Minister at 4.30 p.m.

SHRI SAYEM ARMED AGA (Baramulla): I support the Bill for three reasons, firstly, because there is an improvement in so far as summary trials have been introduced and secondly, because punishment have been increased and thirdly, because the minimum punishment has been provided for. I support it and welcome ft.

But I feel, and I want to come to that point directly, that we should not start feeling complacent that this Bill is going to solve the problem. This Bill will not solve the problem until we take a very basic decision, namely to eliminate the private sector from the field of essential commodities completely and altogether. Only a little while ago, who heard Mr. Banerjee pointing out how here was scarcity of wheat in Delhi and the prices were going up; today's news also pointed out that there was scarcity of salt in Bombay.

Then there was yesterday's news item. It was about a big kerosene and drug racket. We hear all these things almost as the order of the day. The private sector is there because they must have profit. They do hoarding black-marketing and profiteering. They must amass wealth by this means. This is their goal.

The basic thing we have to decide about, and decide with some vigour, is that the private sector will not be in the field of essential commodities. This should be ensured by law. What is most important to see is that the people must get the commodities essential to the life of the community. This is a must. There are people who have hardly enough to exist. They cannot get these essential commodities vital for their existence. But every thing is available in the open market. Nothing is available in the open market. So they cannot purchase these things.

Three things are important which the Government must do. First, the private sector must go from this field. Second, Government must take over distribution of these commodities themselves or entrust it to co-operatives where these can function. Otherwise, I would prefer that Government themselves do this. So far as these essential commodities are concerned, they must be produced in the public sector. They must not be left in the hands of the private sector. Then the distribution should he done by Government or co-operatives.

Then so far as wheat is concerned, there must be monopoly procurement nothing short of it. We must once for all realise that the people's representatives sitting here and in the local Assemblies cannot escape this responsibility of being answerable to the people because the people are not getting these things. The Central and State Governments cannot also escape from their responsibility in this regard. We have to shoulder this responsibility together.

The time has come when we cannot any longer postpone a proper revision of the law to see to it that these three things are done.

We hear every now and then that so many people have died because the food they took is adulterated; so many others died because the drugs they took were adulterated. Of course, if a man wants to die and takes poison, he may not die because the poison is adultered. That is another matter. This adulteration of foodstuffs and medicines takes place because you have left these essential commodities in the hands of the private sector. The private sector manufactures the drugs, These drugs are not good enough to be administered to patients. So the Government must take over the responsibility of producing these things so that they become dependable. We heard sometime ago a news item that the oxygen cylinder in a hospital did not work because there was no oxygen in it. All these things are happening because you are allowing the private sector to deal in commodities essential to the life of the community. We must see that the private sector is completely out of these things. The

non-essential items can be left to the private sector. I have no objection to that. After all, we have a mixed economy. Let them deal with those things and do whatever they like. But so far as the essential commodities are concerned, the private sector should have nothing to do with it. whether it is in production, procurement or distribution. These three things must remain with Government and not with the private sector. These are the few things I wanted to say.

SHRI B. V. NAIK (Kanara): I take this opportunity to urge the hon. Minister to appreciate one or two hard realities of our country. The first thing to ensure in planning this is to see that this law by itself will not help, but this will assist an equitable distribution of these things which make the life of the poor people in this country much more comfortable, by providing them-I am not going to subscribe to the view that from A to Z we should go on distributing—the basic things necessary for a civilised existence meaning food, a certain amount of clothing of a very simple nature etc. In order to provide these, since it is the intention of the Government/to make use of this law as the vehicle through a public distribution system which will take a long time to be set up-it could have been done by now: precious time has been lost but not all is lost. Therefore, if this has got to be done, what is your projection? Are these shortage of a temporary nature? Are we going to overcome the shortages, say, within the next two years three years or five years? Sir, I think. India and for that reason the entire third world and the Asian Continent as such with its population, may have to live at least for half a generation more-I am very conscious about itat least for a period of fifteen years, an economy with putting up my This is . of shortages. broad assessment, rough estimate. Under the circumstances, when you are making any law which has got to be effective in meeting the situation, is it not necessary—even though we

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may lose a few minute here or a few hours there or a day or two—that we should make a sort of law which will have its operation and effectiveness over a decade and a half at least?

Under the circumstances, Sir, I feel that this is one of the important, perhaps one of the most important pieces of legislation which we are considering today. It deserves all the respect and attention that is at the command of this august House. Therefore, Sir, I would say-I am submitting a few amendments—that we have to take the present state of our economy into consideration, the present social system as it is as well as the present judicial system. Sir, the judicial system which we have inherited from the British overlords, who had built up the system for a particular purpose of maintaining law and order in our country, if it is to function effectively in dealing with economic crimes of black marketing, economic crimes of smuggling and things like that, I do not think it is equipped for that. That is why, there was, a few years back, the talk of a committed judiciary also. What does this committed judiciary mean? It means, the social realities of the present day are taken care of and social justice is given along with individual justice on the merits of law, Sir, the legalistic view, with due deference to the legal luminaries both here as well as outside, of solving this problem of supplying essential commodities would be hazardous for us to attempt at this stage.

Sir, what I have found as an essential feature in regard to this particular Bill which has been brought forward by the hon. Minister of Commerce is this. I wonder whether he or his Ministry as such has any contact in regard to the implementation of the Essential Commodifies Act. Who gets rapped on the floor of the House for anything which goes wrong in regard to the implementation of the provisions of the Essential Commodities Act or the various orders which are made under it, like the Fertiliser Confrol

Order, the Sugarcane Control Order, Food Control Order, Kerosene Control Order etc? It is the Ministry of Agriculture. Who implements it? It is the policemen under the Ministry of Home Affairs. But, the responsibility has been cast to pilot this Bill on the Ministry of Commerce for no personal fault of the present Minister of Commerce or the hon. Ministers in-charge of this Ministry in the past. Under the circumstances, what I am trying to submit is, here is an opportunity for us to show the determination of the country, to show the determination of this House irrespective of right, left or middle and to show a political will. Most of the time constructive suggestions are rare to come from the opposition. But, at least on this, I hope there could be unanimity of understanding that will see the political will is implemented. For that purpose, 1 would urge that irrespective of the time that may be consumed, irrespective of the fact whether we may have to refer it back to the Rajva Sabha, we must give due consideration to this Bill and accept at least those amendments which the hon. Minister is convinced will help us. With this submission, I support the Bill.

श्री धनज्ञाह प्रधान (शहडोल) : म्राप जो 1955 का म्रावश्यक वस्तु विघेयक है उसको इस विधेयक के द्वारा संशोधित करने जा रहे हैं। 1955 से यह कानुन हमारे देश में है। किन्तु इसका कोई यथार्थं भ्रथवा व्यावहारिक उपयोग भ्रापने नहीं किया । भ तो किसी वस्तु की कीमत घटी है और न ही जीवन में रोजमर्रा के उपयोग की जो वस्तुएं हैं वे भाज भासानी से सुलभ हो पा रही हैं। इस विधेयक का धर्म यह है कि जनता को कुछ राष्ट्रत मिले । जनता बाज संसद की ओर टकटकी लगा कर देखा रही है। बह उत्सुक हैं जानने के लिए कि जो समस्यार्थे हैं उनका हम क्या हल निकालते हैं, क्या व्यवस्था कर रहे हैं कि उसकी जरूरत की बस्तर्ए धासानी से सलभ हो सक

(Amdt.) Bill

विधेयक को पास करने का अर्थ यही है कि जनता को उसी से कुछ लाभ मिले। वह जानना जाहता है कि उसके प्रतिनिधि माज के जन सरट का क्या हल निकालते हैं। वह चाहता है कि उत्पादन को किया से लेकर फसल काटने तक भीर बाजार मे उसके माने तक उसके मृत्य निर्धारित हो और उसके उचित वितरण की व्यवस्था की जाए। माज उत्पादन लागन भीर बिकी मल्य मे कोई ज्यादा फर्क नही रह गया है। खेती की पैदाबार और उनमे कारखानों में बनने बाली चीजो को कीमतो मे परस्पर कोई सम्बन्ध नही रह गया है।

कारखानो के उत्पादन मे भी कमी हुई है। जीवन के लिए जो झाबश्यक वस्तुएं हैं जैसे कपड़ा है, दवाइया इत्यादि है वे बहुत महगी हो गई है। इनकी कीमते निर्धारित होनी चाहिए। साबुन, फर्टिलाइजर आदि गावा में तथा ग्रादिवासी क्षेत्र में नही पहच पा रहे है। मैं मध्य प्रदेश की बात भ्रापको बताना ह। लोग बीडी पनी तोड कर शाम को घर भाते है तो देखते है कि दो भार रुपये कं ही मजदूरी हुई है। प्रव वहा गावो मे लोगो के पास राशन कार्ड नही है। वहां से उनको सामान नहीं मिलता है, कट्रोल के दाम पर वस्तुए उपलब्ध नही होती है। उनको यह सारा सामान बढी हई कीमतो पर खरीदना पडता है। इसका भ्रापको कुछ उपाय करना चाहिए। जो काला बाजार करते है, धूसखोरी करते है, चोर बाजारी करते है उनको भ्रापको सख्त सजा देनी चाहिए।

जीवनोपयोगी वस्तुम्रो की कीमते तथा उनके स्टाक की सुचिया दूकानदार प्रदर्शित करे. इसके लिए मापको जनको बाध्य करना बाहिए। ये वस्तुए लोगो को उचित दामो **1र मिले, इसकी भी श्रापको व्यवस्था करनी** बाहिए । साथ ही यह निवेदन करना चाहता

हं कि प्रशासन में फिजूलखर्ची कम करने के लिए केन्द्र को कदम उठाने चाहिए ग्रौर मित्रयों को सादा जीवन व्यतीत करने के लिए भी व्यवस्था करनी चाहिए।

16.00 hrs.

भाज सम्पूर्ण देश के लिए मृन्य नीति निर्धारित करने की जिम्मेदारी केन्द्र सरकार की हैतो फिर ग्राप यह क्यो नही करते कि जीवन के लिए ग्रावश्यक तथा ग्रन्य वस्तुग्री की कीमते भ्रलग भ्रलग निर्धारित कर के प्रत्येक दूकानदार को कहे कि वह प्रभने यहा उन को घोषित करे। राज्यो के ऊपर यह काम सौपा गया है। लेकिन राज्य सरकारे घ्रपने कर्तंब्यो से विमुख हो र्कर के भीर इसे बड़े दूकानदारों के रहम पर छोड दिया गया है। ग्रत ग्राप राज्यो को इस प्रकार का निर्देश दे कि हर दकान पर चाहे वह किसी भी कीमत का सामान क्यो न हो, उसका मत्य घोषित किया जाना चाहिए ताकि गरीयो भ्रीर मजदूरो को मालूम हो सके कि कौन सी चीज किस भाव मे है। ग्राज सुबह एक भाव है, शाम को दसरा भाव है, इस प्रकार से जो व्यापारी कर रहे है उन के ऊपर कड़ी कार्यवाही की जाय।

SHRI BISWANARAYAN SHASTRI (Lakhimpur) Mr Chairman, Sir, the Essential Commodities Amendment Bill, 1974, seeks to plug certain loopholes that existed in the original Act I think, the scope of the Bill is very limited Therefore, I do not want to discuss the economic policy or the production policy or the distribution policy I shall confine myself to the Bill ıtself

The hon Minister, m his introductory speech, has stated that the Bill is aimed at providing more stringent punishment to the profiteers, blackmarketeers and hoarders. If this aim is achieved by this amending Bill, we shall be very glad and. I am rure, that the people from all sections will support it. But there are certain ifs and buts because, as it appears to me, as a

[Shri Biswanarayan Shastri]

layman-I am not a lawyer-that certain essential commodities which are described as foodstuffs come under the control of the Agriculture Minister; industrial goods, cosmetics and certain other things come under the Industrial Development Ministry and the Ministry of Petroleum and Chemicals and the enforcement of the law comes under the Home Ministry. But the Ministry of Commerce is bringing this amending Bill. Perhaps, the Ministry of Commerce deals with trade and commerce and, therefore. it is the responsibility of this Ministry. If there is no coordination between all these Ministries and more particularly in the States where the smuggling, blackmarketing and hoarding occurs, if they do not come up with a determination to prevent these social vices, this amending Bill will not be very much effective. Therefore, I ask the hon. Minister who has brought this amending Bill that he must ensure us that this will be done and that there will be coordination between all these Ministries at the Centre and the State Governments also will act as they are expected to do.

The black-marketing and hoarding is now becoming a common rule rather than an exception. For this purpose, legalistic measures alone will not be sufficient. Unless there is a public public consciousness and against this evil, and for this purpose. there should be some publicity through public media so that the people come up to the expectations of the Government, the anti-social elements who indulge in black-marketing and hoarding can be brought to book. It has been stated that punishment has been enhanced. Sir, as you have stated, when you were speaking from here, there should be summary trials. It is expected that when there is a case against a hoarder or a smuggler or a black-marketeer, it should be disposed of very quickly, as tar as nossible. But the punishment that has been provided here is the maximum of one year imprisonment. Without being a lawser, from my common sense, I can say that, except the capital punishment, no court has so far awarded the maximum punishment provided in the law; the punishment awarded is always lower than what has been provided in the law. Therefore, it is our apprehension that, in such cases, the punishment will be very light.

Now I refer to Clause 4 where it is said: "....may order confiscation of—

- (a) the essential commodity so seized:
- (b) any package, covering or receptacle in which such essential commodity is found; and
- (c) any animal, vehicle, vessel or other conveyance used in carrying such essential commodity."

All these will also be seized and those who own these will also be punished. But there is a proviso under Clause 5(b) (2) which says.

"Without prejudice to the provisions of sub-section (1), no order confiscating any animal, vehicle, vessel or other conveyance shall be made under section 6A if the owner of the animal, vehicle, vessel or other conveyance proves to the satisfaction of the Collector that it was used in carrying the essential commodity without the knowledge or comitvance of the owner himself." etc.

This will serve as a big loophole for those persons who, in collusion with smugglers or black-marketeers, carry on this business because it will be a very easy plea for them to take that they have no knowledge or they have not given their consent. In my opinion-I cannot say from the legal point of view-it should have been left to the trying court to decide whether those animals or vehicles or vessels were used with the consent or connivance of the owners because that would come out during the course of evidence and other processes in the court and the trying magistrate could decide whether the persons who owned these had any knowledge of these things being used or had given their consent.

Similarly, the punishment of imprisenment has been increased from five years to seven years. You have already pointed this out. Under the Cr. P. C., as it is, certain magistrates cannot impose a fine of Rs. 5,000. I do not know whether, by the special provision of this Bill, the Cr. P C. is deemed to be amended to that effect and if so, I do not know why the provision of sentence of imprisonment for seven years is not included here.

Lastly. I would like to state that, by this Bill, if the Ministry—wants to eradicate this social evil to a great extent, they would have to frame certain rules and ask all others concerned to be vigilant to prevent black-marketing and hoarding. Along with this amending Bill, there should also be efforts to see that there is no hoarding of the marketable surplus. Whatever is the marketable surplus in respect of all the essential commodities, that should be equitably and evenly distributed all over the country. Then this Bill will be effective.

With these words, I support the Bill.

श्रीमल चन्द हागा (पाली): 1955 से 74 तक एसेंशियल कमें डिटीज ऐक्ट लागु है। मेहरबानी ग्रा करके यह बताइए कि कित के आदमियों की ग्राप ने ग्राज तक सजा दी. कितनों को जेल भेजा, कितनों के ऊपर कैसेज चलाए ? कानून पास कीजिए, कोई मना नहीं करता घीर जरूर कल ग्रखबारों में खबर श्राएगी कि श्रीमान् चट्टीपाध्याय ने खबर दी है कि नाम निकाला जायगा और ब्लैक-लिस्ट किया जायगा इस तरह का काम करने वालीं को, खुब खुशी से कीजिए, लेकिन मनाफाखोरी भौर इस तरह की चीजें तो चलती रहेंगी। भाप ने सारे सैन्शंस में प्राविजो रखा है। कोई सेक्शन पड़ ले सब में प्राविश्वी है। कोई ऐसा सेक्शन नहीं है जिस में प्राविजी न हो। ती क्या सेक्शन है, क्यों कानून बनाया है ? ग्पवैरी सेक्शन हैज गाट बन प्राविजो।

माप का इरादा क्या है ? ग्राप कहते हैं कि नोन-वेलेकिल प्रावीजन रख दिया है, बड़ी प्रच्छी बात है, धखवारों में खबर प्राजायमी, लेकिन जिस को ग्राप 7 साल की सजा देंगे वह कवहरी में जा कर रीजनेबिल ग्राजण्ड्स पर छूट जायगा भीर खण छूटेगा। मैं 1955 से यही देखता ग्रा रहा हूं। चट्टोपाश्याय साहब, ग्राप बहुत बड़े प्रोफेसर हैं, ग्राप का दिमाग हम से बहुत बड़े प्रोफेसर हैं, ग्राप का दिमाग हम से बहुत बड़ा है, लेकिन हम कानून की छोटी छोटी ग्रदालतों में जाते हैं, रोजाना देखते हैं, हम जानते हैं कि यह कुछ नहीं है, मखौल है।

में कभी कभी एक गलत बात कहता ह-लोग भृख मर जांग, मुझे वरदाश्त है, लेकिन लोगों का चरित्र न गिराइये। ग्राप ने कानुन के द्वारा लोगों का वरित्र गिराया है। भ्राप मझे माऋ कीजिए--यह 1955 का स्टेटमेन्ट है---भूखे रहने से कुछ लोग मर जायेंगे, वह मझे बरदाश्त है, लेकिन नैतिकता का पतन होने से तो सारा देश मर जायगा। यह तो सारे देश को खत्म करने का तरीका है, इस से नैतिकता खत्म हो जायगी। भाप के एसेन्शल कमोर्डिटीज एक्ट में क्या कबीह बाप के ला-त्रकीशन की रिपोर्ट में कहा गया है-त्रया हमारी गलती नहीं है, यह ग्राप का खुद का डिफोक्ट है, ठीक तरह से इन्देस्टीगेशन नहीं होता है, ग्राप के आफिरसर्ज अच्छे नहीं हैं, इसके कारण **यह** सारी गड़बड़ है, हमारे कानून में गड़बड़ नहीं है। सब बातों के लिए कानन हैं लेकिन--inefficiency in the actual conduct of the case faulty investigation and inadequacy of sentences actually award-

इस में यह कहीं नहीं कहा गया है कि कानून डिफेक्टिय है। प्रोफेसर चट्टोपाप्याय यह पमझते हैं पुलिस कॉस्टेबिल सब काम कर लेगा। माप भपने शानीजन को देख [थी मूल चन्द डावा]

लीजिए-पाप व्हीकत्ख पकड़ लेंबे, बैल, गधे. बोडे पकड लेंगे---ाकडलीजिए. लेकिन उन को चारा कौन देगा। श्रीमान. इस कानुन में बोर फायदा उठावेंगे मौर गरीज मारा जायगा । यह कानून सकडी का वाला है जिस सें गरीव पिसता है घीर धनवान छूट जाता है। भाप कहते हैं कि व्हीकल को पकड़ लेंगे, गधे को पकड़ लेंगे, बैलों को पकड़ लेंगे, मैं पूछता हं किस किस को पकडेंगे, कौन पकडेंगा? झाप कहते हैं कलैक्टर साहब पकडेंगे-लेकिन कलैक्टर साहब मेरे घीर घाप जैसे नही हैं। धाप तो सुबह से लेकर 9 बजे रात तक काम करते हैं, लेकिन कलैक्टर तीन घण्टे काम करता है, बाकी टाइम धुमता रहता है। कानून बनाने वाले यह नहीं सोचते कि कलैक्टर ऐश करता है, झाराम करता है। इसी लिए मैंने कहा कि कुछ लोग मर जांय तो प्रच्छा है, लेकिन नैतिकता नही मरनी चाहिए। सब जगह आप ने इस कानून में प्रावीको जड दिया है। सन्ता क्या देंगे---3 साल । अगर आप को सजा देनी है तो पूरी सजा दीजिए। इन्बेस्टीगेशन कौन करेगा, कौन उस को कोर्ट में लायेगा,? कुछ नहीं होगा उस की जमानत हो जायगी

म्राप का ला-कमीशन कहता है --

'While the general rule at common law was that the scienter was a necessary element in the indictment and proof of every crime, and this was followed in regard to statutory crimes even where the statutory definition did not in terms include it.... there has been a modification of this view in respect of prosecutions under statutes, the purpose of which would be obstructed by such a requirement. It is a question of legislative intent to be construed by the Court'

यहां इन्टेन्शन का सवाल है। साप कहते हैं कि हम जिज्यूम कर लेंगे। सब मान लीजिए मेरे तौकर ने बाड़ी में चाकल रख दिया, घाप कहेंगे कि गाड़ी को कल्फिस्केट कर लो । मैं कहूंगा कि मैं इसीसेन्ट हूं, लेकिन आप कहेंगे— नहीं, इस का पैसाना जज करेगा । इस तरह से बर्डन श्राफ़ प्रुफ़ शिपट ही जायगा ।

मैंने इस बिल के ऊपर 5-7 अनेण्डमेंट्स रखे हैं, मैं जानता हूं कि मुझे सब विदड़ा करने पड़ेंगे या कहंगा कि मैं प्रेस नहीं करता हं। लेकिन सवाल यही है कि इस एक्ट का 7 बार धमेण्डमेंट हो चुका है, फिर भी उस का इम्प्लीमेंटेशन कौन करता है? वही ग्राडिनरी पुलिस कांस्टेबिल; वही पटवारी गांव का प्रार्डिनरी मैजिस्टेट, सब पैसा खाते हैं। यह क्या कानून है, ग्राप ला मिनिस्टर को कहें ताकि उन पर भी कुछ बर्डन ग्राये, बरना यह ग्राप के डिपार्टमेंट पर थोप दिया । मैं चाहता हूं कि स्नाप इस कानून के बारे में थोड़ा सोचिए, ऐसा कानन मत बनाइये कि बस दनिया मे नाम हो जाय, कि ग्राप ने एसेन्शल कमोडिटी ब एक्ट बना दिया. श्रखबारों श्रीर रेडियो से खबर मा जाय, लेकिन नतीजा कुछ नहीं निकलेगा, मनाफाखोर भौर जमाखोर उसी तरह से जिन्दा रहेंगे क्योंकि भाप का इरादा उन की मजबती से दबाना नही है। ग्राप यह कहिए कि हम उन की जमानत नहीं लेंगे, लाइफ इम्प्रीजनेमेन्ट देंगे, लेकिन धाप ने तो हर जगह प्रावीजो आल दिया है। इस लिए मेरा कहना है कि या तो सख्ती सें कहम उठाइये या जैसा चल रहा था चलने वीजिए। में फिर कहता हं-इस से तो पहला कानून प्रच्छा था। प्राप चाहें तो मुझ से बहस कर लें में बतला सकता हूं कि किस तरह से **प्रच्छा था, यब तो प्राप ने इ**स संशोधन से इस कानन को भीर कमजोर कर दिया है, हर जगह प्रोबाइडेड दिस, प्रोबाइडेड दैट---इस से कुछ फायदा नहीं होना । यह दोष शाप अपने अधिकारियों की वें। वे खुद करवाते हैं और गालियां देते

हैं क्यानेस मैन को। प्राप उन को पकडो—
नै पूछता हूं ऐसे कितने प्राविक्यों को प्राप ने
प्रांती चढ़ाया है। जो ऐसा कर्वाते हैं
ने प्राप के सिक्षिल सप्लाईज प्राफिसर
हैं।

एक और तमाशा है—हर स्टेट में झलग झलग काबून है। राजस्थान के लिए झलग काबून है, सम्ब्र्य प्रदेश के लिए झलग काबून है, हर जगह का डिस्ट्रोब्यूशन सिस्टम झलग झलग है। एक जगह मेरे को कोई बीब 3 छटाक मिलता है, उसी डिस्ट्रिक्ट मे दूसरे को कम मिलती है—कमों इस तरह का काबून बना कर मखील करते है। इस काबून को वापस ने लीजिए।

SHRI P. G. MAVALANKAR (Ahmedabad): I have heard with great interest the various speeches made so far on this very interesting and important debate.

I am not a lawyer like you. Mr. Chairman, or some other friends and although I am a lawyer's son, I cannot claim any expert knowledge of law. But I can tell you at the very outset that I am not taking a view that all evils and diseases of society, and all offences whether social or economic, can be dealt with only by law.

The whole difficulty is this that the Government of India and various State Governments are in the habit—increasingly in the habit—of thinking that to avoid any evil, or to meet that evil, the only thing to do is to pass a legislation and be done with it. I think this is a very defective and dangerous trend.

3.21 hrs.

[Suri Nawal Kishore Sines in the Chair].

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I agree with what the learned professor, the Minister, said just now, nameby that the Bill is a necessary and a good measure. But, I want to tell him at the same time, in all earnestness, that merely on the basis on which the amendment is brought forward you are not going to catch hold of offenders in the way you want to do. This Bill as explained by the Minister is brought forward on the basis of the report of the Law Commission. If you look at the report, you will find that there is a mention by the Commission with regard to certain approachesnot only a legal approach but also social, economic and political approaches. Whether Government has taken into consideration all these aspects is a point. The recommendations of the Commission are not only for amending the law in this or that way. I am happy that my hon, friend has referred to the amendment of the Act. Even the Law Commission Report does not say that merely an amendment to the _Act will achieve the purpose or is called for. This is an amendment to the Essential Commodities Act which incidentally, shows that there is deterioration in all spheres of our community and public life as a result of which this measure is brought forward. The other day, one interesting piece appeared in newspaper report You must have read it. I am giving you are illustration, though strictly it has no direct relevance. The report said that one survey was carried out by a sociaty called the "Friends of the Consumers' Society" in Ahmedabad—a purely voluntary body-whose aim is to protect the consumbers' interests. Here we are discussing about the interests of the consumers as well. We are discussing the Essentital Commodities Act. The point here, therefore is that according to this survey, in as many as 75 per cent of the weights used by all kinds of traders, business-men. shopkeepers, hawkers and vegetable vendors found to be faulty. The consumers are thus losing tremendously, because they get less quantity on account of defective weights. This is the position prevailing generally every-

[Shri P. G. Mavalankar] where in the country. Now, are you going to meet the problem of lack of morals and lack of standards merely and solely by passing the laws? So far as this particular amendment goes, it is good. But what is the Minister or the Government doing is when the Government machinery for implementation is not tight and upright. The trouble to-day is that government machinery is merely explaning its new ideas. But, I am sorry to say that there is very much less of uprightness, there is more and more of corruption. If you offer some kind of bribe you go scotfree, without any punishment. The more you have controls you are only asking it possible for the people in government offices to have more bribes and make them possibly richer. By bribes one escapes his punishment. What is the use of passing such laws if people escape punishment by offering bribes? What is needed is this. Government should be tight and upright. Certainly it depends also on our judicial machinery that we have got. I am sorry to say that our judicial machinery and judicial approach too are not in tune with the spirit of law: they are also not in tune with the progressive dynamism that is expected of them. Therefore, I feel that something should be done with regard to this. This necessary judicial approach must also be looked Government. Moreover, public opinion is not yet vigilant and not yet sharp. Public opinion should be created. The people should boycott those who are indulging into social and economic offences. My last point is this. There is an absence of social sense and concern on the part of the well-to-do; the "Haves" have not yet been awakened to their obligations towards the "Have-nots". offences are anti-social in nature, can you depend solely on laws? My question is: Will a mere amendment to the existing law do the trick? Is our bureaucracy properly geared to its new

tasks? Apart from the administrative bottlenecks many things get bogged

down in the vest administrative jungle

whether in Delhi or in the State capi-

tals. Therefore, let us get bogged down in this administrative jungle. My fear and complaint are if you go on extending legal provisions, then you are making it possible for corruption and bribery to increase, and too much legislation is harmful to the community. Let me give this warning to my good friend, the Minister, don't let yourself be deceived that merely by passing legislation on this you have done the trick and achieved your purpose. Legislation is necessary, you must see to it that the legislation is implemented.

Lastly, my friend, Shri Goswami and Shri Shukla have deal with mens rea. I am not a student of law, but I would like to say that if you want to punish the offender, punish him, but do not make it obligatory for the offender to prove his guilt or otherwise. So, why should mens rea at all be introduced. It is contrary to the spirit of law; because, unless a person is proved guilty he should he deemed, to be innocent.

So, I conclude by saying that while this is an essential commodities amendment Bill, the Minister should know what is essential and what is nonessential. The essential thing is not to go on amending the laws every now and then, year after year, but having stricter implementation and by having an honest, upright and efficient Government machinery coupled with vigilant, strong public opinion.

श्री शिव नाव सिष्ठ (शुंझ्नु) : समापति जी, ग्रावश्यक वस्तु (संशोधन) विषेक पर विचार करते समय माननीय मन्त्री जी ने खास खान मृद्धों की तरफ ध्यान झाकू वित किया भीर कहा कि हमने ग्राफेन्सेज नानबेलेविल कर लिए हैं, जहां मिनिसम पनिशमेन्ट था उसको दढा दिया है भीर मैकिसमग्र पनिश्रमेन्ट को भी बढ़ा दिया हैं तथा फाइन को हटा दिया है, उसकी जगह पर सजा दी जायेगी। समरी ट्रायल के प्राविजन्सि भी रखे गए हैं। मोटे तौर पर इस प्रकार के प्रावधान होने के बाद ग्राम ग्रादमी यह महमूस कर सकता है कि कल से प्रावश्यक वस्तुओं की जो दिक्कत हो रही थी वह नहीं होगी । लोकसभा के बाद राज्य सभा से भी यह विश्वेयक पास हो गया तो फिर देश में घाराम से प्रावश्यक वस्तुए मिलने लगेंगी। कम से कम जितनी कां हैं वह ती मिल हो जाएगी लेकिन में समझता हूं कानूनों की कोई कमी नहीं हैं, पहले भी कानून थे घाज भी हैं और घागे कितने ही और कानून वन जायें लेकिन किस तरह से उनका इम्प्लीपेम टेशन होता है वह देखने की बात हैं क्योंकि उसके बिना कुछ हो नहीं शकता हैं।

दूसरी बात यह है कि एसेंशियल कमो-डिटीज के डिस्ट्रिब्यूशन और उनको एक्बायर करने की हमारी नीतियां रात दिन बदलती रहती हैं—चाहे गेहूं के थोक व्यापार की बात हो या दूसरी कोई बात हो । इस मंबंध में ठीक कानून न होने की वजह से जनता का कानूनों पर से विश्वास उठ गया है । अलग अलग प्रावधानों की तरफ जब हैं आऊंगा तो में आपका घ्यान दिलाऊंगा कि आपने इस प्रकार के प्रावधान रखे हैं कि पिछले कानून और नये कानून में कोई फर्क नहीं होगा। वास्तव में कोई फर्क नहीं हैं।

एक बात की श्रोर में और श्रापका घ्यान दिलाना चाहता हूं कि यदि इस कानून में यह होता कि जितने भी श्राफिसमें इसके अनुपालन के जिम्मेदार होते हैं उनसे श्रगर लेंग्सेज होती हैं या लैक्स होती हैं तो उनको भी पनिश किया जायेगा — यदि इस प्रकार का भी प्रावधान होता कि जो श्रफसर श्रपनी जिम्मेवारी से हटेगा तो उसको सङ्गा दी जायेगी तो श्रच्छा रहता। श्रापके श्राफिसमें, श्रापके ह्राष्ट्रसमैन भौर सरकारी मशीनरी वड़ी चतुर है, उपर से तो ढांचा बड़ा श्रच्छा रखते हैं लेकिन श्रन्दर मे खोखला रहता है।

मैं भ्रापका प्यान कुछ थोड़े से क्लाजेड की भोर दिलाना चाहता हूं। क्लाज 6 में भ्रापने रखा है कि पनिशमेन्ट कम से कम 3 महीने का होगा भीर कम से कम 6 महीने का होगा कुछ प्रावधानों में लेकिन:

Clause 6 "Provided that the court may, for any adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment for a term of less than six months."

कपर वाले में लिखा है लैस दैन श्री मंथ। कौन सा ऐसा प्रावधान है कि 6 भीर 3 महीने की सजा मिल जायेगी ? भापने प्रावधान रख दिया भीर बाद में कहा है :

(2B) For the purpose of sub-sections (1) (2) and (2A) the fact that an offence under subclause (ii) of clause (a) of sub-section (1) or under subsection (2) has caused no substantial harm to the general public or to any individual shall be an adequate and special reason for awarding a sentence of imprisonment for a term of less than three months or six months, as the case may be"

मेरी समझ में नहीं प्राता प्राप कहते हैं इंडिबीज्यस को सोसायटी को या जनरल पब्लिक को सब्स्टेशियल हाम नहीं करता है फिर किस लिए जुम बनाते हैं? ग्रगर हाम नहीं करता है तो उसको जुम मत बनाप्रो। यह बहुत ही ऊट पटांग श्रीर मखील के लायक है।

इसी तरह से प्राप ने क्लाज 10 (बी में यह रखा कि जो भी कम्पनी इस प्रकार की एक्टिविटीज करती हुई पाई जाएगी, उस का प्रखबारों में नाम निकाल दिया जाएगा। इस का मतलब यह हुसा

[श्री शिश्गाय सिर]

कि जो पैसा उसे अपना एडवरटाइजमेट कराने के लिए खर्च करना पडता, वह उस का वच जाएगा भीर उस का नाम भ्रखबारों में निकलवा कर ग्राप भ्रच्छा-खासा उसका एडवरटाइजमेट करा देगे । मेरा ऐसा मत है कि इस से कुछ नहीं होने काला है। हां, ग्रगर ग्राप यह प्रतिबन्ध लगाते कि ग्रगर कोई कम्पनी इस प्रकार की एक्टिविटीन में हिस्सा लेता है तो उस के एसेटस फोरफीट कर लेगे या उस को कोई फरदर लाइसेन्स नहीं देगे, ऐसा ग्राप करते, तो मैं समझ सकता था कि इस से कुछ नतीजा निकल सकता है लेकिन अखबार में नाम निकलवाने से कुछ नहीं होगा। ग्राज तो होता यह है कि ग्राज एक ग्रादमी एक नाम से काम कर रहा है, तो कल दूसरे नाम से। इमलिए ग्रखबार मे नाम निकलने से कोई लाभ नही होगा।

सभापति जी, यहां एक प्रश्न यह भी उठाया गया है कि कलक्टर को काफिसकेट करने का जो ऋधिकार दिया गया है, वह नही होना चाहिए और टायल कोर्ट को ही यह ग्रिकार होना चाहिए। मेरा ख्याल है ग्रीर जहां तक मैं समझ पाया हं, क्लाज 4 में कलक्टर कांफिसकेट करेगा भीर क्लाज 6 के भ्रन्दर जो ट्रायल जज होगा, वह मुकदमे का निर्णय करेगा। मेरे ख्याल से ये जी दो प्रलग प्रलग प्राविजन्स है ये सही है क्यों कि ग्रगर कलक्टर काफिसकेट करता है और वह प्रोपर्टी निलाम होती है, तो वह रूपया सरकारी खजाने में जमा होगा। मेरी समझ मे नहीं झाता है कि इस में काट्राडिक्शन कैसे है। धगर कोई प्रोपर्टी है या कोई बैहिकिल है या कोई एमिमल है, तो उस के काफिसकेट करने का ग्रधिकार कलक्टर को दिया गया है लेकिन उस मकदमे मे जुडिशियल प्रोनाउंस-मेट का काम जिंडिशियल कोर्ट की दिया गया है और मेरे ख्यास से ये वोनों प्रोविजन सही है ।

इस के भ्रलावा माननीय सभापति जी, बात भीर माखरी

करना चाहता हु और वह यह है कि डिफेन्स के रूप में हर बलाज के साथ एक प्रोवाइजो लगा दिया गया है और उस मे यह रखा है कि कोई भी भ्राटिकिल काफिसकेट की जाएगी. तो उस के लिए स्रोनर को डिफेन्स का राइट दिया गया है। इस का नतीजा यह होगा कि जो बड़े बड़े लोग हैं, वे तो श्रपना डिफेन्स कर लेंगे लेकिन जो गरीब है. वह येचारा मारा जाएगा। ऊट वालो, गधे वालो, या घोडे वाले का कोई डिफेन्स नही होगा और वह पकडा जाएगा लेकिन जो ट्रक वाला है वह भ्रपना डिफेन्स कर लेगा। वह कह देगा कि दक तो मेरा जरूर है लेकिन इस को ड्राइव करने वाला आदमी दूसरा है। वह दस बात कह सकता है। बह कह सकता है कि मेर। दक घर पर था ग्रीर वह बादमी ले गया ग्रार उल्टे उस पर मकदमा चला देगा या फिर कह देगा कि बह टक अपने लड़के की झादी के लिए ले गया था या बर्फ की मिल्ली लेने के लिए मझ से माग कर ले गया था और अगर इस में बह स्मगल्ड गृडस ले बाबा है, तो इस मे मेरा दोष नही है। इस तरह से वह बडा बादमी तो कभी पकड मे ग्राने वाला नही है भौर जो गधे वाला है या ऊट बाला है जिस के पाम कोई डिफेन्स नही है, जो कमजोर श्रादमी है. वह पकडा जाएगा। फोरफीचर का क्लाज तो ग्राप के श्राज के कानून मे भी है भीर भाप देखिए कि कितने बडे लोगो को ब्रापने इस मे पकडा है। ब्राप जरा श्रपने रिकार्ड को तो देखिए। इसलिए इस तरह का प्रावीजन इस मे रखना निरयंक ही होगा। श्रीर मेरा यह कहना है कि आप इस मे प्रोवीजो मत रखिए।

सभापति जी, मैं हाउस का ज्यादा समय न लेते हए इतना ही निवेदन करना चाहगा कि इस कानून के बारे में जब लोग प्रखबारों में पढेंगे या रेडियो पर स्नेंगे कि भाज से एशें मियल कामोडिटीज एक्ट में इतनी सहलियतें हो गई हैं, तो वे बड़े मृगालते में रहेगे। इस कानून के पास हो जाने से कोई खास परिवर्त नहीं होने वाला है। वस इतना हो मुझ कहना है।

भी जनेश्वर मिश्र (इलाहाबाद) सभापति जी, मैं माननीय जोशी जी के सकल्प का समर्थन करता हु भीर चट्टोपाध्याय जी से निवेदन करता हू कि वे इस विधेयक को वापस ले ले क्यों कि इससे कोई मतलब हल होने वाला नही है। मैं बहुत ही ईमानदारी में कहना चाहता हूं कि 22 जून को राष्ट्रपति जी का जब ग्रध्यादेश जारी हुआ था ग्रीर श्रीर ससद का ग्रधिवेशन 22 जुलाई को होने वाला था, तो हम मोच रहे में कि इस एक महीने के समय मे, जबकि इतनी जब्रदस्त महगाई है, लोगों को खाने का ठिकाना नहीं है, कपडा नहीं मिल रहा है, मिट्टी का तेल नहीं मिल रहा है, जो यह अध्यादेश जारी हमा है, उसमे इन मारे ह लात मे कोई जब-दस्त किस्म का फर्क आएआ और लोगा को राहत मिलेगी, लेकिन हुन्ना वैसा कुछ भी नहीं धौर जब हम को इस बिल की देखने का मौका मिला, तो हमने यह पाया कि इस मे कुछ भी नही है। एक तरफ तो यह कहते है कि अगर कोई अदमी जुर्म करता है, कोई आफ़ेन्स करता है, तो इस कानून के बन जाने के बाद उस की जमानत नहीं होगी, लेकिन दूसरी तरफ वह जुमें रोकने की कोई बात नहीं करते हैं। इस बिल में इन को इस बान की चिता है कि उसकी जमानत न हो, लेकिन इस पूरे के पूरे बिल मे मुझे यह नहीं दिखाई दिया जहां पर यह दिया गया हो कि जो जुर्म करेग, उसे कैसे पकडा जा । इस मे यह कही नहीं दिया गय है कि जो प्रोफि टियर्स है, मुनाफाखोर है, जखीरेब ज है भीर काल। बाजारी करने व ले हैं,उन को की पकडा जावणा । यह इसमे कही नही दिया गया है। कही कोई प्रोविजन है ग्राप के इस बिल में इसके बारे में ? इसलिए यह कह देना कि जो जुमं करेगा, उस की कोई जमानत नहीं होगी, यह मैं समझता हूं बं—मतलब बात लगती है।

दूसरी बात जो इन्होने इस बिल में कही है वह सेन्स रिया के बरें में है। यह कहा गया है कि पहले जो दिक्कत किसी को सजा दिलवाने में होती थी, वह ग्रव नहीं होगी भीर ग्रव सेण्स रिया प्रव करने की बात सरकार पर नहीं होगी भीर ग्रव किसी को भी फस सकते हैं और जेल में भेज सकत है। इस में इन के हाथों में जो पड जयगा यार्ग नौकरशाही के हाथों में जो पड जयगा यार्ग नौकरशाही के हाथों में जो पड जयगा, वह कौन होगा। रें हलैंक म केंटियसे के नाम पर होडमें के न म पर श्रीर स्मगलसे के न म पर ये किसी ईमानदार दुकानदार की फसा सकते हैं भीर जो लोग सरकार के खिलाफ है, उन को फसा सकते हैं।

सभापित महोदय, पूरे के पूरे बिल मे जो इन्होने व्यवस्था की है वह केवल वितरण व्यवस्था मे जो दोष है, उनको दूर करने के लिए की है। मुनाफाखोरी रोकने के लिए, जखीरेबाजी रोकने के लिए भ्रौर बाजारी रोकने के लिए इसमे कुछ नही है। इन्होने वितरण व्यवस्था के दोष दर करने के लिए तो लम्बी चोड़ी बाते कही है लेकिन ग्रसल बात जो है, उस के लिए कुछ नहीं किया है। उत्पादन में जो बहुत बड़ा मुनाफा कमाता है, उसके बारे में इन्होंने नहीं सोचा है भौर जानवझकर इन्होने ऐसा किया है। मै पूछना चाहता ह कि जब मे यह ग्रध्यादेश जारी हम्रा है स्रोर स्राज जब यह विधेयक भ्राया है, कितनी महगाई कम हुई है। इस बात के लिए इस सरकार और इस सरकार के म्रफसरो पर दोष लगना चाहिए । इन की पार्टी के ग्रन्दर से भौर पार्टी के बाहर से चोर बाजारियो के खिलाफ ग्रान्दोलन होना चाहिए लेकिन ऐसा नही किया जाता है क्योंकि एक तरफ चोरबाजारी होगी, जखीरे-

बाजी होगी या क ला—बाजारी होगी, तो दूसरी तरफ सरकार की फायदा होगा । मेरे ख्याल मे दोनो दोषी हैं। ये 70 फीसदी दोषी हैं, तो चोर—बाजारी, जखीरेबाजी और काला बाजारी करने वाले 30 फीसदी दोपी है। इसलिए मेरा कहना यह है कि प्रगर हम सब चोरबाजारी करने वालो के खिलाफ भीर जखीराबाजी करने वालो के खिलाफ भारत खीराबाजी करने वालो के खिलाफ भारत बालो के खिलाफ भारत हम सब चेरबाजी करने वालो के खिलाफ भारत बालो के खिलाफ भारत हम सब चेरबाजी करने वालो के खिलाफ भारत हम सब चेरबाजी करने वालो के खिलाफ भारत हम सकेगी। (घटी)

सभापित महोदरय, हम बहुत जन्दी में अपनी बात खन्म करना चाहते थे लेकिन घटी बजा कर ग्राप ग्रीर हम को फमाना चाहते हैं। तो ये लोग चाहते हैं कि जो सन्चा दुकान दार है, उस को परेशानी हो ग्रीर उसके खिलाफ कार्यवाही हो, लेकिन जो मुनाफ लेता है जो उत्पानन में बहुत ज्यादा मुनाफा लेता है उसके बारे में ये कुछ नहीं बोलेंगे। इन्होंने मेन्स रिया की बात यहा पर इमलिए रख दी ताकि जो लोग इनके खिलाफ है उन को ये जेल भेग सके।

सभापित महोदय, जहा तक भ्रावश्यक वस्तुमो का मवाल है, उन के दाम ब ते ही चले जा रहे हैं। मैं मन्त्री जी से निवेदन करूगा कि ग्रगर वे कीमतो पर रोक लगाना चाहते हैं. ग्रीर उस क लिए कोई हैं, कोई नियम कानन बनाना चाहते बनाना चाहते है, तो ए विशल नियम बनादे कि दो फसलो के बीच मे यत्ना इस फमल और अगली फसल के बीच मे एक किलो गेह या चावल ब्रादि पर 10 पैसे से ज्यादा हेरफेर कीमतो मे नही होने दिया जायगा। भ्रव तो क्या होता है कि एक किलो गेह अगर किसान से एक रुपये से लिया जाता है, तो जब वह मडियो मे जाता है या सरकार की गल्ले की दुकानो पर जाता है, तो वह दो रुपया , तीन रुपया और सवा तीन रुपया किलो बिकेगा। जब तक यह ब्यवस्था चलती रहेगी, ग्राप का

यह कानून निरर्थक रहगा। यही बात आप ग्राप के कारखानों में जो चीज बनती है. उस में हुआ करती है। उत्पादक को बहुत ज्यादा मुनाफा हो रहा है। जो चीज कारखाने मे बनती है उस की लागत प्रगर प्राठ प्राने, दस माने, बारह माने या एक रुपया बैठती तो टैक्सो के जुड़ने के बाद वह पाच रूपये में विका करती है भौर उत्पादक उस चीज ना बहुत ज्यादा पैमा ले लेते हैं। लोगो को जिस कीमत पर वह बीज मिलनी चाहिए. वह मिलती नहीं है और वे लोग उस पर वहत ज्यादा मुनाफा कमा लेते हैं। इसलिए एक नियम यह भी प्रापको बनाना पडेगा कि कारखानो मे जो चीज पैदा होती है उसकी जितनी लागत भाती हैं उस लागत से डेढ या पौने दो या दो गुना, सब टैक्स म्रादि जोडकर, मिल मालिको का मनाका जोड कर, से अपर उमको कीमत न जाए। जो चीज खेन में पैदा होनी भीर जो कारखानो में होती है दोनों के दामों में ग्रादमी के श्रम, उसके वक्त, उसकी जी जोड करके, एक सत्तलन ग्रापको स्थापित करना चाहिए। उपभोक्ता उत्पादक और सरकार और भगर भाष यह जरूरी समझते हैं तो व्यापारी जिनको ग्राप डीलर कहते हैं, इन चारो का एक चौखम्भा ग्राप बना दे जो बीच बीच मे निगरानी करता रहे कि दाम अनाप शनाप तो नही बढ रहे है। बे मब ग्राप करगे नहीं, इसको मैं ग्रन्छी तरह मे जातता हु। कहने के लिए ग्राप कहेंगे कि ग्रापने चोर बाजारियो, जखीरा बाजो के बिलाफ कार्रवाई करने के लिए कानन बना दिया है लेकिन यह सब दिखावा मात्र है। राष्ट्रपति जी से जो भापने तीन भ्रष्ट्यादेश जारी करवाए है वे जल्द बाजी मे करवाए हैं भीर यह दिखा ने के लिये करवाए हैं कि भाप चोर बाजारी को खत्म करना चाहते है लिकन जास्तव में ग्रापको इसको खत्म करने की इच्छानही है। कौन है चोर बाजार बिडला है, टाटा है, बड़े बड़े जो रईस हैं बे जो भाज उत्पादन के जरिये ज्यादा कमाय।

करते हैं और ग्रापको चन्दे दिया करते हैं. राज नेताओं की मदद करते हैं। यह एक चिटठी है हिडालको के एक कर्मचारी की जिससे पता चलता है कि प्रधान मंत्री से वह मिला भीर उनके प्राइवेट सेकेंट्री को उसने पांच लाख रुपया इस बात के लिए दिया कि मिर्जा पूर के हिंडालको कारखाने में ट्रेड युनियन ग्रान्दोलन न चले। यह छपी हई है। श्रापको इजाजत से मैं इसको सदन की मेज पर रखना चाहता है। पांच पांच और दस दस लाख रुग्या भाग शरेमाम बड़े बड़े मिल मालिकों से इसलिए लेंगे कि ग्राप ग्रपनी राजनीति चलाया करें? यह तय बात है कि जो दाम बढ़ रहे हैं म्रावश्यक वस्तुमों के उनको भ्राप रोक नहीं सकते हैं। ग्रगर ग्राप कहते हैं तो मैं श्री चट्टोपाध्याय जी को धीरे से यह चिट्टी दे देता है (व्यवधान

SWARAN SINGH SARDAR SOKHI: Sir, on a point of order.

सभापति महोदय: माप तो पुराने सदस्य रह हैं। भ्राप तो जानते ही हैं कि कोई श्रारोप लगाना हो तो पहल उसको सूचना देनी पड़ती है। ग्राप मेरी उदारता का ग्रधिक लाभ न उठाएं। श्रापका समय समाप्त हो गया है।

श्री जनेइबर मिश्रः मैं ग्राप की उदारता का फायदा उठाना नहीं चाहता । मैं समझता है कि जब तक बड़े बड़े कारखानेदारों के साथ इनकी साठ गांठ रहेगी तब तक आवश्यक वस्तमों के दाम कम नहीं हो सकेंगे। केवल मात दिखावे के लिए ये इस काम को भी कर रहे हैं। 27 साल ब्रापको राज करते हुये हो गए हैं। भ्राप से महंगाई नहीं रुकी। 27 साल से प्राप इसको रोक्ते आ रहे हैं लेकिन रुकी नहीं। जो पुरत्ना एक्ट था उस में भी मिटटी के तेल को शामिल नहीं किया गया। अब भी नहीं किया गया है। आप लोगों की शांख के आगे कुछ दिखाई नहीं देता है। गरीब आदमी के पास मिद्टी का

तेल न हो तो उसके घर में अंधेरा हो जाता है। जैसे मार जरूरी चीजें मापने इस में नहीं रखी है वैसे मिट्टी का तेल नहीं रखा है। यह मानका स्मरण या कल्पना मक्ति की बात है। यह दस्ति। है कि आपकी नीतियां कितनी दोषपूर्ण हैं। बिडला का नाम लिया है तो यह न समझ बैठें कि भावकी दृष्ठि पर मैं दोष लगा रहा हं। जिन्दगी की जितनी जरूरी चीजें हैं वे श्रापकी मालम ही नहीं हैं कि वे कीन कीन सी हैं। कानून बनाने से कोई फायदा नहीं होगा यह मैं कड़े शब्दों में कहना चाहता है। इस बास्ते प्राप इस विधेयक को वापिस ले लें भौर भ्रावश्यक सुधारों के बाद ही इसकी लाएं। सो कर नहीं जाग कर ग्राप कानन लाएं।

SARDAR SWARAN SINGH SOKHI (Jamshedpur); Sir, I support the Essential Commodities (Amendment) Bill, which has been moved by the Commerce Minister, Prof. Chattopadhyaya. This Bill should certainly check smuggling, hoarding and blackmarketing in essential commodities. This is a multi-purpose Bill. Most of these artificial scarcities are created by the greedy sharks of the society, who indulge in anti-social activities with selfish motive and personal gain at the cost of the general public. One day they will have to come to their senses, if this amended Bill is properly used by the Government machinery when it takes the shape of an Act. The main difficulty is when our Government machinery which has to implement the Act fails in its duties due to various reasons and the persons caught go scotfree and ultimately the Government is blamed, which is very true.

I want to know from the Government why stern and prompt action is not taken in time in those cases.

I have given some 31 amendments to this Bill which I hope the Commerce Minister would kindly consider, because they are meant only for strengthening the hands of the Government and they would help in taking [Sardar Swaran Singh Sokhi] stringent measures to stop hoarding, smuggling and blackmarketing of essential commodities and also fight inflation.

Though the Government would confiscate the essential commodities through this Act on animals and vehicles, the Government should not leave out barges and aeroplanes used for carrying essential commodities in such circumstances, as proposed by me in one of my amendments.

Even the drivers, the owners and their agents caught while transporting goods should not be spared and their venicles, barges, aeroplanes should be confiscated and they should be put behind bars without bail and no appeal should lie for such grave offences in contravention of this Act and, for this purpose, more and more powers should be delegated to the Collectors and Judges.

The term of imprisonment should be enhanced as referred to by me in my amendments.

As you know, Sir, the essential commodities, such as, cotton, woollen textiles,, foodstuffs, drugs, foodgrains, edible oil and oilseeds should be seized wherever they are moved with authority and no leniency should be shown towards the culprits who are enemies of the nation, however influential or highly placed they may be, whether they are individuals or companies, including limited companies or their Chairmen or Managing Directors.

Any person who contravenes any order under this amending Bill shou'd be severely punished and the minimum rigorous imprisonment should not be less than one year and a fine of Rs 5,000, including confiscation of his procourt of law.

In case of any non-compliance of the directions of the courts, he should further action It does not matter whatever the plea he takes, whetim on mental or any other ground.

Sir, if the Government would not be strict even now, then what is the remedy left? The Ministers concerned must also personally watch and see the implementation of the Acts passed in regard to their respective Departments because simply coming with a Bill and getting it passed by Parliament would not serve any useful parpose. If there is no follow-up action and, here, I do not hestitate to say that such Ministers who are lazy, in implementing the law should be pulled up by the leader of the House. Code of Criminal Procedure, 1898, is being replaced now and the Essential Commodities Act, 1955, is being emended by this Bill giving powers to the judges and courts to deal with the present situation. From now onwards we have to see how the judiciary implements and interprets.

In conclusion, I would request the hon. Minister, Prof. D. P. Chattopadhyaya, to consider the amendments that I have brought forward in regard to this Bill and accept at least some of them, if not all of them.

श्री जनेक्वर मिश्रः सभापित जी, इस तरह की स्थिति सदन में न श्राए इसके लिए मै श्राप से गुजारिश करूंगा कि कोंई वावस्था श्र प श्रध्यक्ष महोदय से मिन र जरूर करेंगे वयों जिहम लोग हिन्दुस्तान भाग की जनता के प्रतिनिधि हैं। मैं तो बहुत कम दिनों से श्राया हूं लेकिन मुझ को खुद शर्म लगती है। हम इस स्थिति मैं कभी रहे नहीं है। इसलिए मैं श्राप मे यह निवेदन कर रहा हं।

सभापति महोदय : प्रव इस चीज को भागे न बढ़ाइये।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTAPADHYAYA):
Sir, this Bill is very important and I am grateful to the hon. members who have participated in this discussion for having come out with very concrete

But the point is that suggestions many larger questions have been raised and discussed in connection with this Bill which only replaces the Ordinance promulgated on June 22. 1974 Larger questions like distribution system, holding the price line, establishing a sort of parity between the prices of agricultural raw materials and industrial raw materials and many other connected issues have been raised I quite agree that there is reason for bringing these issues in connection with the discussion of this Bill But I would humbly submit to you that, as we have already stated in the Statement of Objects and Reasons for bringing this Bill, the purpose is very limited. We have already said that it is only to make the penal provisions under the Essential Commodities Act, 1955, more stringent and to make their implementation more effective, also taking into account the recommendations of the Law Commission, we have brought this measure So, our objective so far as this Bill is concerned, is rather limited Therefore, if I do not touch upon the other larger questions which have been raised in this connection, I should not be misunderstood I take note of the points of view expressed by the hon members, but if I do not devote much time on their comments and suggestions, it is simply because they are marginally or peripherally relevant and not very much That is why I would deal with the concrete issues raised so far as this particular Bill is concerned

First I would like to repudiate the very unfortunate allegation made by hon Member, Shri Mishra Our party s name was dragged with regard to some malpractices, etc I strongly repudiate these unfounded, unjustified and unwarranted insinuations and allegations I entirely agree with the views and arguments made by several hon Members that what is important is not so much the provisions of the Bill alone, but also its implementation

SHRI NURUL HUDA Will to implement

PROF D P CHATTOPADHYAYA I certainly include will underlying im-Several suggestions plementation have been made by hon Members that there is necessity of close coordination between different ministries of Central Government between State Governments and Central Governme i, ruling party and parties opposite "he problems which this Bill wants to tackle are not of a political character subjects may be political but the origins are social and we have to combat

17 hrs.

SARDAR SWARAN SINGH SOKIII What do you mean by social?

PROF D P CHATTOPADHYAYA Please sit down kindly have the patience, I will say

MR CHAIRMAN You have asked a question he will reply Sardar Swaran Singh Sokhi

Let him give clainfication

I asked, what is meant by social

MR CHAIRMAN He will give you that clarification. He says he will give you

SARDAR SWARAN SINGH SOKHI I want to know immediately

MR CHAIRMAN Please alt down Prof Chattopadhyaya you may please resume your reply

PROF D P CHATTOPADHYAYA I was submitting this. The issues are larger and are not confined to this or that political party but it concerns society as a whole and many of these problems are outside the frontiers of this party or that party or even Government as a whole and concern the body-politic and social issues as well It has been suggested by several members particularly by Shri Dinesh Chandra Goswamı for example that unless the consumer resistence grows and develops Government on its own cannot tackle these problems As you know the essential commodities hundreds in number and the consumers

[Prof. D. P. Chattopadhyaya]

run into millions. It is not possible for the Government to do all that is called for. I do not, in saying this, minimise the resposinsibility of the Government because it is very much there.

MR. CHAIRMAN: May I ask you a question? I am only suggessing to you; I have not spoken on this Bill. Mr. Janeswar Mishra said about the four pillars, char khambe, the supplier of raw material, the producers, the distributors and the consumers. Have you got in your mind anything to bring together all these four elements? Would you like to do something in the matter? At any stage you may express your opinion, if you want to.

PROF. D. P CHATTOPADHYAYA: I have suggested already-may not be specifically in response to the points raised by him,-but when I say that there is necessity of coordination hetween different ministries and also coordination between State Government and Central Government and also when I say about the necessity of maintaining party, not one to one, but a reasonable parity between the price of industrial raw material, agricultural material etc. I have referred to Mr Mishra's point of view. What I was just mentioning was this, that the consumer resistence and also effective public distribution system are some of the means and mechanisms absolutely necessary to secure the objects which this bill envisages

Sir, it has been pointed out by Shri Goswami, for example, that the Magistrate's power is not enough to tackle with the economic offences enumerated in this Bill. It is only partially true. I say partially because the magistrate who has been given the power to imprison an offender for a year has also got the power if he thinks it necessary under the circumstances of the case to refer it to the higher authority who is empowered to extend the period of imprisonment. So, limitations of that magistrate's particular power does not debar him from referring this to the

higher authority who is empowered to convict the man for a longer period and to impose a more effective penalty.

Also he referred to a sort of alleged incompatibility between Sections 4 and 6. A close reading of the same, I am sure, will persuade him that there is no incompatibility. If the appellate authority takes a decision on the basis of what section 4 enjoins, then the contention of the appellate body will prevail over the contention of the body which referred the case to it. You will find that section 4 starts 'may order....' whereas section 6 starts with 'shall'. So, on a close reading of the clause you will find that there is no incompatibility between the two. I am not a good lawyer as he is. I have the knowledge of law that I had in my university. If he looks into it, I am sure he will be persuaded.

SHRI DINESH CHANDRA GOSWA-MI: You have given powers to Collector to confiscate the commodity. The right of appeal is with the statutory authority. That authority may give one decision. The judge dealing with the prosecution has the power to order for forfeiture of the goods. These are independent bodies. It may be in a case that an order of the one may not be agrecable to the other one body will not be bound by the decision of the other body. If a prosecuting magistrate says one thing, the appellate body may say the other thing If a statutory authority says that the goods are to be confiscated and the magistrate says 'No' or viceversa, or if the statutory authority says the goods should not be confiscated or the magistrate says it should be forfeited to Government, in that case don't you see there is contradiction? What are you going to do in that case?

PROF. D. P. CHATTOPADHYAYA: As I said, I am not a specialist as he is.. Still I am of the view that the view of the appellate body will prevail and in the confiscation clause, there is still reason to believe that the package or the covering of a vessel or transport machine which may be used for the purpose of committing economic offences are used unknowingly or not in connivance with the owners, then there is an escape clause for giving him some relief and giving him the benefit of doubt. So, I think they are not quite an independent authority. This is the presumption on which Shri Goswami is raising this point. I say that these clauses should be taken and read together.

The other point is this. He mentioned about the mens rea, that is, the presumption of intention. You will notice that there are two sets of criticisms against the Bill, one cancelling the other.

One set of criticism was that the Bill is not stringent enough while the other criticism is that it is presumed that the law assumes the form of a draconian character. I would suggest that even if mens rea is presumed, the presumption has been diluted because, under clause 8(2), the fact is sought to be proved only when the court believes it to exist beyond reasonable doubt and not merely when its existence is established by all preponderance of probability. The word 'and' is significant,

SHRI P. G. MAVALANKAR: What does it mean?

PROF. D P. CHATTOPA-DHYAYA: It does mean that only on the ground of more probability, the presumption that he has done it intentionally will not be dispelled; something more is called. That makes the law more stringent.

SHRI DINESH CHANDRA GO-SWAMI: Can he give me a conceivable case where an accused person, except establising probability on facts can probe that he did not have the intention or knowledge, because intention or knowledge way he established by surrounding circumstances or probability on facts? He cannot place his intention before the authority. Can the hon. Minister give me a conceivable case or illustration where he can show that except probability he may produce something by which he can prove his innoceice or lack of knowledge? So far as the shifting of the burden of proof is concerned, I am completely in favour of it.

SHRI D. K. PANDA (Bhanjanagar). Just to help the hon. Minister, may I submit one more thing so far as this aspect is concerned? In the Evidence Act which is a Central Act and which has been in existence for several years, there is already a chapter on presumption, and three kinds of presumption arise there. If the purpose of this clause is to prove, then I think this is not at all necessary. The Evidence Act would be sufficient to cover it.

SHRI DINESH (HANDRA GO-SWAMI He may not answer it now, but let him please keep it in raind.

SHRI B. R SHUKLA: I would suggest to the hon. Minister that the original section 7 of the Act completely takes care of every eventuality. It says.

"If any person contravenes whether knowingly, intentionally or otherwise .".

So, that covers all kinds of cases. Knowledge ingredient, or intention ingredient or the absence of both these ingredients are covered by section 7. So, why should we introduce a new clause? Let the old section remain as it is and it will deal with all eventualities.

PROF. D. P. CHATTOPA-DHYAYA: I thank him through you for this ...

MR. CHAIRMAN Probably that is the legal advice that the hon. Minister has got,

PROF. D P. CHATTOPADHYAYA...But I would again say that it was necessary. As regards the question of

[Shri D. P. Chattopadhyaya]

brobability. as the hon. Member might be aware, the range of probability is between 1 and 0. So, probability of a higher degree will be taken as a fact and probability below the mean will not be taken as a fact for this purpose. I shall not go into those aetails, but I think to strengthen the presumption, these further qualifications have been added. Ordinarily, otherwise, it is left as it is in the law of evidence.

Then, Mr Daga as well as Prof. Mavalankar has said that law by itself is not enough. This is a point which has been repeatedly made, and very understandably so, by hon. Members, But I would only submit that law is necessary but not sufficient. Nobody has claimed that law by itself will solve all the problems. Committee of offence and capital punishment for the committing of offence are as old as human civilisation. So, it is not something that we are facing in country during a particular period. By passing legislation or by hanging a man or even by cutting a hand, if offence could be put an end to, then during the mediaeval priod itself, all economic offences or even serious types of offences, even criminal ones, could have been put an end to. So, we are not immodest in our expectations so far as this Bill is concerned. We are only saving that this is necessary. As to whether it will be sufficient, I have no illusion about it. That is why I have said that cooperation not only from State Governments but also from all the executing agencies including the executive and the legislative and even political parties and public opinion and consumer resistance are all very important ingredients for a total package for the realisation of the objective of the Bill.

I shall not take the time of the House. But I would only submit that this Bill has a limited object, namely to make the Essential Commodities Act, 1955 more effective and the penal measures more stringent.

I hope the House will agree with me that this Bill should be given a fair trial and with all co-operation from the public and the other political parties, there is every reasonable ground to believe that the objective could be realised.

SHRI P. G. MAVALANKAR: What steps has he in mind to streamline the administration to make the amendments more effective?

भी जगन्नाम राम जोशी (शाजापुर, : सम्पति महोत्य, एड्यादेश के विरोध में जो मैंने संकल्प उपस्थित किया था उसका जिन जिन माननीय सदस्यों ने समर्थन किया उन सभी का मैं बड़ा श्राभारी ह। मैने प्रारम्भ मे इस बात को बताया था कि इसका जो उद्देश्य है उससे मैं सहमत हं। मैने यह नही कहा पि मैं इस से इसहमत हू। मैंने दो बाते . उपस्थित की थी। एक तो यह कि 22 जन को प्रध्यादेश जारी करने के बजाये जैसे ब्राज हम इस पण चर्चा कर रहे है, उसी समय यह विधेयक के रूप मे ही श्राता तो बीच मे कीनसा श्रासमान ट्टने वाला था? इतनी जल्दी करके संसद को ताक मेरखाकर अध्यादेण के रूप मे जो यह ग्राना तो क्यो ग्राया-इमके लिए ग्राप का कोई जवाब नहीं झाया। प्र।रम्भ में भी आपने कुछ नहीं बता। और न अभी ही कुछ बताया।

दूसरी बात यह है कि पूराना जो विधेयक था 1955 का उसमे ऐसी कौनसी खामी थी जिसकी वजह से मोदो फ्लोर मिल्स पर 9 फरवरी, 1973 को छापा मारा गया भीर श्राज हम भगस्त, 1974 में पहुंच गए श्रीर अभी तक उसका मामला वैसे ही चल रहा है? तो 1955 के विधया में कौन सी खामी थी वह यदि बताते नो बात समझ में आती । पराने भीर इस विधेयक मे जो भन्तर है वह कोई ज्यादा नहीं है जैसे 5 साल की जगह पर 7 साल की सजा कर दी, 3 महीने की 6 महीने कर दी भीर जो वहिकिल्स होती है उनको पश्डने का ग्रिक्षितार कलक्टर को दे दिया लेकिन सबाल यह है कि ग्रापकी जो मशीनरी है उसमे खामी है, उसमे लुपहोल्स है उनको किस तरह में ठीक करना चाहते हैं यह ग्रापने नहीं बनागा। अप जबन रे मधिचार लेते है तो क्यां लेते हैं यह बताया नही जाता है। उममें कीन सी खामी थी उसके दो चार उदाहरण पेश करते तो बात सन्झ मे माती। इम तरह से धगर प्राय 7 साल की जगह 70 साल सजा करते है तो भी क्या होया? जब बाबित में मानसिक समकार नहीं है, वह जेल जाने मे कतगता नहीं है श्रोर स्थित ऐमी पैदा हा गई है कि यदि काई स्रादमी जानबुझकर इसका उल्नाधन करे, एसन्शियन कमोडिटीज जिनको ग्राप कहते है उनको लाकर देने की काशिश करे श्रार श्रापका थानेदार उसकी पत्रडने की कोशिश करेती जाता थानेदार का साथ नहीं देगी, उम ग्रादमी का साथ देगी क्यांकि कम से कम बहु नहीं से चीजे लाकर जनता मे देता है, बाजार मे वह चीजे मिल नी ही नही है जैसे गेह, केरोसिन बायल ग्रीर चावल मिलता नही है भीर जो लाकर देता है वह चोरी मे ही लाकर देगा यह बात सभी जानते है और इमी की वजह में यह सारा कुछ हुआ है। स्थिति यह हो गई है कि ग्रचराध करते सभय किसी को शर्म ही नहीं होती।

भी सतपास कपूर (पटियाला) क्या जो इस तरह से बीजे लाकर देता है उनको पदमश्री बनाना चाहिए?

श्री जगन्नाथ राव जोशी . माप तो भारत रतन बन गए है, माप पदमश्री क्या करेंगे? तो सवाल कातून का नहीं है, सवाल कातून को चलाने भीर उसको इस्तेमाल करने का है, उसको प्रयोग में लाने का है। कल मैंने पढ़कर सुनाया था कि जो बड़े बड़े स वर्स है वह पकड़ में माते नहीं भीर जो छोटे सादमी है उनको माप पकड़कर नजा दे देते है।

यह कल क नवभारत टाइम्स है जिसमें यह खबर राजधानी दिल्ली की है। यदि यह हालत राजधानी की होगी तो और जगह क्या स्थिति हो सकती है उसकी आप कल्पना कर मकते हैं। मैं इसकी उद्भृत करना चाहता हु

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"मुष्ट ग्रधिकारियों को भी बंड दिया जापे"

नयी दिल्ली, मगलवार जगपुरा एक्स—
टेन्गन मार्केट एसोशियेशन ने प्रपने एक
सदस्य दूकानदार को खाद्य एव पूर्ति विभाग
डारा परेशान किए जाने और इस प्रकार
क्षेत्रीय निरीक्षक के बिकद भ्रष्टाचार के
मामले को विभाग द्वारा दवाने की कोशिश
ब रने का ब्राराम लगाया है। एसामिएगन
ने खाद्य मती को एक पत्र भेगा है जिनमे
यह माग की गई है कि क्षेत्रीय निरीक्षक के
विकद भ्रष्टावार के बारोपो की आच क।ई
जाये। एसिएशन की ब्रोर से उमम
भरकार के नाथ पूरा सहयाम करने का
ब्राश्वामन दिया गया है।

पीडित दुकानदार ने प्रधान मती को भी एक पत्र लिख कर ग्रारोपों की हैसल्यता की जाच करने की माग की है। पत्र में कहा गया है कि जो दुकानदार भ्रष्ट तरीके अपनाने संइन्कार करत है और अधिकारिया को उम के द्वारा धिरित दर पर रिक्क्त नही देत उन्हें परेशान किया जाना है . "

मत्री जी इस बात को भी ग्रपने ध्यान मे रखे कि रिश्वत की दर भी निर्धारित है।

That Commodity has also been controlled.

यानी कीम से स्तर पर और कौन सी दर से रियवत देनी चाहिए, ऐसा लगता है कि वह भी तय है और जा लोग िर्धारित दर पर कर्मचारियों को रियवत मही देते हैं, उम को परेशाम किया जाता है। इसलिये जितने मं कानून बनते हैं उद्देश्य ग्रापका भीर हमारा एक है सेकिन व्यवहार में जब उस को लाते

[श्री जगन्नाथ राव जोशी]

है, तो जनता को तकलीफ होती है। उसकी ठांक तरह में भ्रमल में नहीं लाया जाना है। इसी प्रख्वार में धागे यह लिखा है:

> "ग्रायुक्त खाद्य एवं पूर्ति विभाग से भी क्षेत्रीय निरीक्षक की कार्य-पद्धति के सम्बन्ध में लिखित रूप से शिकायत की गई है लेकिन उस पर कोई कार्यवाही नही हई।"

यह बात मैं समझ सकता हू कि कोई कार्यवाही नहीं की गई किन्तु ग्रागें लिखा है:

"उल्टे संबंधित दुकानदार को 518 पंजीकृत खाद्य काडों के लिए 1500 किलो के बजाय सिर्फ 708 किलो भी दिया गया जबकि एक ग्रन्य को 300 काडों पर 1000 किलो घी दिया गया। गेहं का लाइसेंस "50 रुपये फीस" न दिये जाने के कारण विचाराधीन पडा है इस कारण उमीद लगाई कार्डधारी जमता घी व गेहुंसभी में बच्चित रह गई है।"

यानी झाज ग्रगर कोई ईमानदार रहना भी चाहे तो भ्राप की मशीमरी उस की ईमानदार रहने मही देगी भारइस बजह से जो उपभोक्ता है, जो भाम जनता है जिस के हित के लिए हम यह सब कर रहे है, वह परेशाम रहेगी। उस ईमानदार दुकानदार ने प्रधान मती को भी पत लिखा ग्रीर खाद्य मंत्री को भी पत लिखा भीर लिखित रूप में देने पर भी कुछ मही हुमा है भीर उल्टे उस को सजा मिलती है कि 518 राशन कार्डधारियो को जितना भी और गेह मिलमा चाहिए उतना नहीं मिला है। क्यों नहीं मिला है? इस की जांच कौन करेगा ? केवल कानून बना देने से ही यह होगा नही ? प्रास्त्रिर जो कानुन हम बनाते हैं वह माम मादमी के हित के लिए बनाते हैं। अब ग्राम भादमी का हित होता है या महीं इसको देखेगा कीन ? इस-

लिए मैं ने कल जो मांग की थी वह मपनी जगह पर है कि यह अध्यादेश जो निकाला गया है तो ऐसा क्यों किया गया यह बताएं। पहले कानन में कौन सी खामियां थीं यह भाप से बताया नहीं । भाज भावश्यक वस्तुओं की क्या हालत है यह पता है आप को ? बम्बई में केरोसिन की बजह मे कितनी गड़बड़न यह ग्राप जानते हैं ? वहां पर विरोधी दल कितमा उत्तेजित है भीर जनता भी वहां पर डिब्बे बजाने लगी है। ऐसी स्थिति में भी केरोसीम जैसी वस्त को आप ने आवश्यके वस्तुत्रों की सूची में मही रखा है यानी इसा दायरे को ग्राप ने बढ़ाया नही है भीर जैसा मेरे मिल श्री जनेश्वर मिश्र ने कहा कि स्रावश्यक वस्तुत्रों में प्राप ने दवाइयों को भी नही लिया ।

श्री भ्रटल बिहारी वाजपेयी: (ग्वालियर) श्रीर ममक भी ।

श्री जगन्नाथ राव जोशी: नमक भी उस में मही ग्राता है।

सभापति महोदय ग्राज जो चीज उत्पादित होती है वह प्रत्यक्ष रूप में बाजा में बिकने के लिए ग्राती है लेकिन मैं पूछना चाहता हं कि वह पैदा कहां होती है। ग्राप का कपड़ा किस से बनता है ? कपास से भीर वह खेतों में पैदा होती है। म्राप की बीनी जो बमती है वह गन्ने से वनती है जो खेतों में पैदा होता है श्रीर इसी तरह से बनास्पति घी मगफनी से बनता है जिसको किसाम पैदा करता है। जो किसाम इन को पैदा करता है उसको उसकी उपज की क्या कीमत मिलती है श्रीर ये श्रीजें जब बाजार में कपड़ा, चीनी भीर घी की शक्ल में भाती हैं तो किस कीमत पर मिलती हैं। जब गन्ना मिलों में चला जाता है भीर उस की चीनी बनती है तो वह बाजार मे भ्रा कर 5 रुपये किलो बिकरी है। पहले वह 4 रुपये थी फिर साढ़े चार रुपये हुई भीर भ्रब पांच रुपये मिल

रही है भीर उस के दाम बढते ही जा रहे है लेकिन किसान को गन्ने का क्या मूल्य मिला। इमी तरह से कवास के दाम किसान को व्या मिलते हैं भीर कपडा जब बाजार में बनकर भाता है तो वह किस दाम पर बिकता है। इस तरह से आप देंखें कि इ। के दामों में क्या कोई समानता है। मेरे मिल्र श्री जनेश्वर मिश्र ने कहा है कि कीमतो मे इनका फर्क नहीं होमा चाहिए।

इन चीजो के दाम कैमे ब ढते है यह मेने कल भी बताया था। एक व्यापारी पीने चार रुपये हैडलिंग चार्जेज लेक्र गेह बेचता था, लेकिन जब ग्राप के खाद्य निगम ने इस नाम को ग्रपने हाथ में लिया तो उस के हैडलिंग चाजज थे 5 रुपये 27 पैसे प्रति क्वीटल भीर अब तो वे बहत ज्यादा हो गये है। इस से क्या चीज सस्ती मिलेगी। प्रापने किमान का मजबूर किया कि वह 105 रुपये बीटल के हिसाब में ग्रामा गेह सरकार का बेचे लेकिन ग्राप उस को बेचत है 132 रुपये में । इसका मतलब क्या है। पिछली बार आप ने गेह का स्टाक 76 रूपय प्रति क्वीटल किसाम से ले कर अपने गोदामो मे भर लिया था भीर भाव ने उसकाबेचा किस भाव से ? इस बार भापने 105 रुपय प्रति क्वीटल के हिसाब से लिया श्रीरबेचा है 132 रुपया श्रीर मह बताया गया कि यह बाजार का रट है। यानी विसान से जब गह लिया जाय ता कहते है कि बाजार का ध्यान रखना चाहिए और जब माप बेचते है तो बाजार का ध्यान नही ग्या गया यानी स्वय सरकार भ्राट तरीका भ्रपनाए। श्राप इस तरह की बाते करने है।

इसी तरह से ब्राप देखे कि ब्राप का एडल-देशन का कानुन है। श्राप के सज्लाई मिशन स धमरीका का गेह भाषा, मिलो में भाषा भार उस मे धतुरा मिला हुन्ना था । क्या माया धतूरामिला हुआ मिलो ? यानी एड न्ट्रेशन का मतलब यह होता है कि दाल में बावल मिले ता वह एडल्ट्रेशन है इट शुड की होर्मलेस । एडल-ट्रेशन का मतलब है कि चावल में गेह मिला हो दैट इस एडल देशन लेकिन खुले रूप में धतुरा मिला दिया जाए तो वह एडलट्रेशन नहीं है। किस की भाप ने दखित विया ? विसी की नहीं। क्या नहीं किया ? यानी सप्लाई मिशन से इस तरह का माल ग्राता है तो सरकार कुछ नहीं करती है भीर यह खुले रुप से चलता है।

Commodities

(Amdt) Bill

मे ग्राप को बताऊ कि मे ग्रपने गाव गया तो वहा पर लोगों ने मुझ से कहा कि आप पालियामेट के मेम्बर है, यह देख लीजिए कि इस तरह की ज्वार हमें खाने के लिए दो जाती है और कर्नाटक के खाद्य मती जी को उस का नमना भेजा है। में ने उन से कहा कि दिल्ली मे तो इस में ग्रीर पत्थर भी मिने हाते है। वह ज्वार सासाइटी की नरफ से मरकार की ग्रोर से वितरण हुई है काई विसाना की तरफ से या निजी व्यापारियों की तरफ से नहीं। ऐसी चीज जब सरकारखुद करेगी, तो फिर म्रापदूमराका कैसे दाष दे सकत है। केवल कान्म को कडा करने से काम मही चलगा। चेरिटी मस्ट बिगन चाह जिनना १ठा॰ एट हाम । ह+ कानव बनाग उससे नार इसलिए मैने न জৰ प्रधान 15 ग्रगस्त का दिव्य सदेश महिलामाको देत हुए तुना जिममे उन्हाने कहा था कि गमनो म सब्जी उनाम्रा ता मुझे कुछ भाष्यर्य साहभाक्या कि हम देखत है कि राष्ट्र-पति भवन में केवल गुलाब के फूल के पांधे लगे हए है भीरदूसर पेड लगे हुए है म्रार पालिया-मट हाउस य भी हम देखते है कि गुनाब के फल प्रारदसर फुन लगे हुए है। अपर आ लमली लगाय हात ता हम भी आते जात खा लेत ग्रीर ग्रांखिर निसी का पेट तो भरेगा। यानी समस्या का समाजान होना चाहिए यह ग्रायश्यक है ग्रीर मैं इन से इस बात म बिलकुल सहमत हु निकन में यह समझताह कि केवल रान्त बना देने सही समस्याहल पही होगी। कान्य ठीक ढग म बने यह तो हम देखना ही चाहिए लेकिन उस पर ग्रमल भी ठीव से होना चाहिए।

ग्रव में एक बात की ग्रोर भाप का ध्यान खीचना चाहता हू। मेरे पास यह आवयश्व बस्तु (सशोधन) विधेयक हिन्दी का है भीर एशसियल नामोडीटीज एक्ट अवेजी का भी [श्रा जमन्ताथ व जोशं,]

है किन्तु इन दोनों में थोडा सा अन्तर है। हिन्दी का जो विधेयक है इस में जो से अशन 3 है उसमे लिखा हमा है "जहा ऐसी कीमत नियत न की गई वहा ऐसी श्रेणी या किसम के खाबान्नों खाद्य तिलहनो या खाद्य तेलो की उस कीमत को" यह अभेजी मे नही लिखा है। श्रंप्रेजी का जो एक्ट हैं उस में संक्शन 3 इस प्रकार है.

"3. In section 3 of the principal Act, in clause (ii) of sub-section (3B,) for the words "where no such price is fixed", the words "where no such price is fixed, an amount calculated having regard to" shall be substituted."

इस मे प खाद्यान्त है म खाद्य तिलहन है श्रीर न खाद्य तेल है जो कि हिन्दी के विधेयक मे है। यह आप को माल्म है ? यानी जल्दबाजी मे ग्रध्यादेश निकाल दिया । क्यो करते हो ऐसा हमारी समझ में नहीं शाता । बुढागे में तो सोच समझ कर करमा चाहिए विसी चीज को कोई जवान ऐसी गलती करे तो बात समझ म भासकती है। (व्यक्षान) . मती महोदय जरूर इस तरफ ध्याप दे श्रीर सशोधन कर के इस को शुद्ध कर दे। मुझे ऐसा लगता है कि प्रामा जो बिल है उस में ये सब शब्द हैं लेकिन नये में नहीं हैं। इसलिए इस का आ। को ठीक करमा होगा श्रीर कम संकम इस एमेडमेट को तो ग्राप स्वीकार करें या ग्राप हिन्दी वाले को ही प्रमाणित करिये भीर हि दो का ही विधेयक यहा पारित बयोंकि वह समझ में तो ग्रा जाता है लोगा के वरना एमडमेट मुब को जिए । इतना तो म्राप को वरना ही पड़ेगा।

इसलिए मे ने जो सकल्प पेश वि'या थः, वह इसी उद्देश्य से िया था कि मै जो इन विधयन का उद्देश्य है, उस से ग्रमहमत नही हू, मे उस के उद्देश्य से सहमत हु लेनिन प्रत्नक्ष व्यवहार मे छ टेको तो पनड लिया जाता है और उन को सनार्था हो जाती है लेकिन जो बड़े लोग

हैं उन को पक्षडा नहीं जाता है। जो छोटे लोग हैं उन को बहुत तकनीफ होती है और उन का बहुत हैरेसमेंट किया जाता है। हम जिन हा हित करणा चाहते हैं, उन का हित नहीं होता है भोर दिन व दिन भावमी परेशान होता जाता है, कभी चावल के लिए, कभी भी के लिए भीर कभी तेल के लिए भीर हमारा किसान जिस की बाप बात करते हैं , वह बेचारा नो बहुत परेगान है। न उस के लिए बिजली है भीर न तेल भीर भगर ट्रैक्टर है तो टायर नही। ऐसी स्थिति में वह बेचारा घूम रहा है। उसकी परेशानी तो कम से वाम आप न बढ़ाइए और जो कानन भ्राप लाए, उस मे उस का हित हो, इस बात को ग्राप देखिय, किन्तु भाप का जो उत्तर बाया है, उस से मेरी शकाब्रो का समाधान नहीं हुआ। इसलिए मैं ग्रपने सकल्प पर डटा हुआ हु और इस भ्रध्यादेश का विरोध करता हु ।

सरदार स्वर्ण सिंह सोखी: (जमशेदाुर): मेरी बात सुनिये। मैं भ्राप से पूछना चाहता ह कि मेरा कल नाम था, तो श्राप ने मुझे बोलने के लिए बुलाया क्यो नहीं भें काग्रेस का मदस्य ह स्रोर मुझे बुलाया क्यो नहीं ?

सभावति महोदय ं श्राप का नाम यहा नही था।

सरदार स्वर्ण सिंह सोसी नहीं, भालरेडी मेरा नाम था । प्राप मिनिस्टर साहब से पुष्ठिए ।

सभावति महोदय: कृपया, भ्राप व छिये।

सरदार स्वर्ण सिष्ठ सोखी प्रायन्दा में काग्रेस के थ्री ग्रयना नाम नहीं भेजूगा, सीच ही भेजुगा।

MR. CHAIRMAN: Now, I will first put the Statutory Resolution to the vote of the House.

The question is:

"This House disapproves of the (Amend-Essential Commodities

ment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974.

The motion was negatived.

MR. CHAIRMAN: The question

"That the Bill further to amend the Essential Commodities Act. 1955. as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We now take up the clause-by-clause consideration of the Bill.

श्री सर्दल विहारी वाजपेयी : अग्रेजी सीर हिन्दी में जो सन्तर है ----

MR. CHAIRMAN: I will take that up during the consideration of the clauses. I will ask the Minister to amend it suitably, to rmend one or the other.

श्री खगन्ताच राव बोझी: कोई एमेडमेंट होती है तो उस विधेयक को उसं। दिन पास नहीं किया जाता है।

MR. CHAIRMAN: Let me first ask the Minister whether he wants to make any statement with regard to the lacuna that has been pointed out in the English version. I do not find any amendment to that.

PROF. D. P. CHATTOPADHYAYA: I can only say, the items included are accepted by us. Where it has not been spelt out, the items included in the Essential Commodities Act are accepted by us and that is a correct version and an up-to-date version.

MR. CHAIRMAN: You do not propose to amend the English version of the Bill.

PROF. D. P. CHATTOPADHYAYA:
I accept that. In the English version,
it is included there in the appendix
enumerating the subjects. These
items are acceptable to me.

1807 L S-12

SHRI JAGANNATHRAO JOSHI: In the old Act, all these items are mentioned. But they are missing nere.

PROF. D. P. CHATTOPADHYAYA: In the Schedule, it is there.

MR. CHAIRMAN: There is no amendment to the Schedule. The Schedule exists as in the present Act.

SHRI JAGANNATHRAO JOSHI: In Clause 3, we are going to fix the prices. Fix the prices of what? We are going to fix the prices of what.

PROF. D. P. CHATTOPADHYAYA:: I am piloting the Bill on the basis of English version. I stand by it. If there is anything left, I can consider it and include thereafter.

MR. CHAIRMAN: The hon, Minister says that the English version is the authentic copy and the parent Act on the basis of which he is piloting this Bill is also in English. There is a Schedule in the parent Act which is not being amended. Therefore, I think, that meets your objection. We all know that the English version of Bill is the authentic version. That is according to article 348 of the Constitution.

SHRI JAGANNATHRAO JOSHI: In the English version itself it is missing. (Interruptions)

PROF. D. P. CHATTOPADHYAYA: The English version is the authentic version and I stand by it.

MR. CHAIRMAN: For future, it is my opinion, the English and the Hindi versions should be identical. It is not unconstitutional to move a Bill in English. (Interruptions)

SHRI JAGANNATHRAO JOSHI: He can move an amendment,

SHRI P. G. MAVALANKAR: The Minister says that he stands by the English version. He also concedes the fact that the Hindi version is the correct version. Yet, he says that he stands by the English version. How does he reconcile these two positions?

1 1

MR. CHAIRMAN: He says that he is piloting the English version of the Bill.

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Article 348 of the Constitution says

"Notwithstanding anything in the foregoing provisions of this Part, until Parliament by law otherwise provides—

"the authoritative texts of all Bills.....shall be in the English language."

भी भटल बिहारी बाजपेबी: सबधेनि क स्थिति के बारे में कोई भ्रम नहीं है। अंग्रेजी का विधेयक अधिकृत है। लेकिन प्रश्न यह है कि अंग्रेजी का बिश्रेयक जिस संगोधित का में लाया गया है उसका जो सीसरा उपबन्ध है यह अपूण है। तीसरी कि नास अग्रेजी की यह है:

"In section 3 of the principal Act, in clause (11) of sub-section (3B), for the words 'where no such price is fixed', the words where no such price is fixed, an amount calculated having regard to shall be substituted"....

SHRI DINESH CHANDRA GO-SWAMI. There is no difference. The amendment reads like this:

"....for the words 'where no such price is fixed' the words 'where no such price is fixed, an amount calculated having regard to' shall be substituted.."

Then it will read like this:

"Where no such prices is fixed, an amount calculated having regard to the price for such 'grains or variety of foodgrains, edible seeds, edible oil. prevailing or likely to prevail..."

There was confusion because in the Hindi version because of the amendments the words had to be changed. In the English version, foodgrains, edible oil, etc., have not been amended. Those are there in the priginal Act. So, I do not see any difference. (Interruptions)

MR. CHAIRMAN: Now let us stand by the Engash version.

Clause 2-(Amendment of section 2)

MR. CHAIRMAN: We now take up amendments to Clause 2. We have got amendment No. 27 to Clause 2.

Dr. Laxminarain Pandeya.

डा॰ लक्ष्मी नारायण पाडेंय । (मदंसीर): मैं अपने 27 नम्बर के समोधन को प्रेश करना चाहता हु।

Page 1,-

after line 13, insert-

- "(b) after sub-clause (x), the following sub-clauses shall be inserted namely:—
 - (xi) soap excluding hand made soap, toothpaste and razor blades;
 - (xii) fertilisers:
 - (xin) pumping sets below 5 H.P. and their accessories;
 - (xiv) footwear excluding hand made footwear:
 - (xiv) stationery:
 - (xvi) text books:
 - (xvii) cotton yarns:
 - (xviii) match-box;" (27)

इस में मैंने कहा है कि पृष्ठ 1 पर कुछ वस्तुएं छोड़ की गई है जोर उभको इस खें जोड़ा जाए। नाम मैंने 'दिए हैं। जैसे 'साधुम, जिसके अम्सगत हस्सनिर्मित साबुन, रूथ पेस्ट और रेजर ब्लेड नहीं है। उवरफ़ नहीं है। धर्करक किसान के लिए अत्यस्त आवश्यक हैं।

उर्खक की काज किमान की ग्रत्यन्त म्रावश्यकता है, उस को भी इस के भ्रन्दर सम्मिलित नहीं किया गया है। उसे भी सम्मि-लिस किया जाना चाहिए। इसी तरह से पाच हासी पाबर से कम के प्रम्य सैंट ग्रीर उन के उपसाधन, जुते श्रादि जिस के श्रन्तर्गत हस्त-निर्मिल जते नहीं हैं लखन सामग्री, पाठय पुस्तक सुती धागा, माचिस, वै रोसिन, इत्यादि चीजे है जिन को इस के भ्रन्दर भ्रमिवार्य रूप से जोडा जाना चाहिए था लेकिन जोडा नही गया है। लोगों को भाज इन चीजों के भ्रभाव में बहुत परेशानी और दिक्कते हो रही हैं। पाठय-पूस्तको श्रीर लेखन सामग्री वा श्राज चारो तरफ श्रभाव है। मृती धागा मिलता नही है। ये ऐसी चीजे है जिन को इस के घ्रन्दर जोड़ा जाना चाहिए। मैं ममझता ह वि मत्री महोदय इस से महमत होग। इन चोजो के बिना ग्राज का जीवन चलाना विठन हा रहा है। उर्वरक की ऐसी स्थिति है कि उर्वरक मिलता नही है। उसके दाम ग्रत्यन्त बढ गए हैं। किमान खरीयने मे भ्रम्मर्थ है श्रीर छोटे रिमान पर इसता बहत ही ग्रमर पड़ा है। वे तो इम की तरफ देख भी नहीं पाते। साबन तन बाजार संगायब हो गया है। हस्त-निर्मित माबन भा भी पता नही ।

श्री डी॰ पी॰ चट्टोपाध्याय साबुन इस के भ्रम्बर है।

डा॰ लक्ष्मी नारायण पाडेय ये जितनी चीजे मैंने बताई हैं इनका प्राज चारो तरफ अभाव है और इन को इस मे सम्मिलित किया जाना चाहिए। ये साधारण लोगो के काम मे आने वाली बस्तुए है। मैं समझता हू कि मझी महोदय भेरे सणोधन को स्वीनार करेगें।

PROF D. P CHATTOPADHYAYA
It is there, it is already there Now,
under Section 2A we can change the
list from time to time. I am sorry I
cannot accept the amendment I think
it is not necessary If and when
necessary we can take care under
Section 2A

SHRI ATAL BIHARI VAJPAYEE Is it his contention that inclusion of kerosene is not necessary now?

PROF D P CHATTOPADHYAYA

It is there already. The item
'petroleum' is there This item
says, petroleum and petroleum proproducts So the amendment is not
necessary

MR CHAIRMAN I will now put Amendment No 27 to the vote of the House

The question is

"Page 1,-

after line 13, insert-

- "(b) after sub-clause (x), the following sub-clauses shall be inserted, namely
 - (x1) soap excluding hand made soap, toothpaste and razor blades,
 - (x11) fertilisers,
 - (xiii) pumping sets below 5 H P and their agressmes
 - (xiv) footwear excluding hand made footwear;
 - (xv) stationery;
 - (xvi) text books;
 - (xvii) cotton yarns;

(xviii) match-box."

Those in favour may please say Aye

SOME HON MEMBERS Aye.

MR. CHAIRMAN. Those against may please say No

SOME HON MEMBERS No MR. CHAIRMAN. The Nos. have it

SHRI JAGANNATHRAO JOSHI The Ayes have it

MR CHAIRMAN All right, division, let the lobby be gleared.

The lobby has been cleared

I will now put the amendment again.

[Mr. Chairman].

Amendment No. 27 was put and negatived.

MR. CHAIRMAN: Now the question is:

"That clause 2 stand part of the Bill".

The motion was adopted .

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 3 MR. CHAIRMAN: Now we take up clause 3. There are a few amendments Are you all moving your amendments?

DR. LAXMINARAYAN PANDEY: I move:

Page 1, line 14,-

after "principal Act," insert-

- "(a) clause (a) of sub-section
- (2) shall be omitted; (b)" (28)

SHRI JAGANNATH RAO JOSHI:

Page 1, line 14,-

after "principal Act", insert-

'(a) in clause (a) of subsection (2), the words "by licences, permits or otherwise" shall be omitted; (b)' (29)

DR. LAXMINARAYAN PANDEYA:

Page 1, line 14,-

after "principal Act," insert-

'(a) to clause (f) of subsection (2), the following, proviso shall be inserted, namely:—

"Provided that a tenant of an uneconomic holding whose main source of income is from agriculture shall be exempted from the operation of this clause."; (b)' (30)

Page 1, line 14,-

after "principal Act," insert-

'(a) to sub-section (3), the following proviso shall be inserted namely:—

"Provided that in case of a producer, the prices of food-grains fixed under clauses (s), (b) and (c) shall not be less than the prevailing market price"; (b)' (31)

सभापति महोदय, मेरा संशोधन इस प्रकार है---

"मूल ग्रिष्ठिनियम की धारा 3 की" के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये

मूल प्रधिनियम की घारा 3 में (क) उपघारा (2) के खण्ड (क) की लोप कर दिया जायेगा, "(ख)।"

इस को कर देनें से मै समझता हूं कि विश्रेयक की प्रस्तुत स्थित ज्यादा संगत होगी । इसी प्रकार से दूसरा सशीधन इस प्रकार हैं: "मूल प्रधिनियम की घारा 3 की" के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये ——

"मूल प्रधिनियम की धारा 3 में (क) के खड (च) के पश्चात् निम्नलिखित परण्नुक ग्रन्त स्थापित किया जायेगा, ग्रर्थात् —

"परन् प्रलाभकर जोत के प्रभिधारी को, जिस की भ्राय का मुख्य प्रति कृषि हो, इस खंड की कियान्विति से छूट दी जायेगी।"

जो मूल ग्रधिनियम विधेयक है उसके भनुसार तो चाहे वह छोटा किसान हो या बडा किसान हो, चाहे उसकी जोत लाभकर हो या ग्रलाभकर हो, तीन चार या पाच एकड का भी किसान हो, उस को इस की छट नहीं दी गई है जिसके कारण छोटे किसानों या जिनकी खेती ग्रसाभकर है. वे भी इसके भन्दर भा जायेगे । इसलिए मेरा सशोधन है कि छोटे किसान को छट दी जाये। छोटा किसान उस को माना गया है जिस की जमीन पांच सात एकड तक है, बहुत से राज्यो मे इतनी जोत को ग्रलाभकर माना गया है मौर केन्द्रीय सरकार का भी इस प्रकार का श्राशय है कि साढे सात एकड तक की जमीन पर किसी प्रकार का भू-राजस्य नही लगेगा। इसलिए नहीं लगेगा कि उस को प्रलाभकर जोत माना है। मैं चाहता ह कि इस तरह की अलाभकर जोत वाने किमानो की इससे वंचित रखा जावे, वे इसके प्रन्तर्गत न भाये ।

SARDAR SWARAN SINGH SO-KHI: My amendment papers have been recovered from here by someone. Please ask him to bring them back.

MR CHAIRMAN: Let Dr. L. N. Pandeya continue his speech.

SHRI KRISHNA CHANDRA HALDER (Ausgram): How long are we going to face this type of thing from the ruling party?

डा० लक्ष्मी नारायण पांडेय दूसरा सशोधन इस प्रकार है कि सरकार धावश्यक वस्तुचो को प्रपने हाथ मे ले सकती है, लेकिन उस का बाजार मृल्य उसको मिलना चाहिए। इस कानून से सरकार चाहे तो उसे ज्यादा कीमत भी दे सकती है भौर चाहे तो उसे कम कीमत भी दे सकती है। किसान जो चीज तैयार करता है, खाद्या भ हो, दलहन हो-सरकार उन को लेगी तो चाहेजो कीमल देसकती हैलेकिन मैं चाहता हू कि बाजार मे जो कीमत हो वह उम को देनी चाहिये, वरना किसान को कठिनाई होगी । वह ठीक है कि कई बार सरकार ऊची कीमत भी तय कर सकती है ग्रीर कम कीमत भी तयकर सकती है, इस लिए मेरे संशोधन को मानना जरूरी हो जाता है कि जो कीमते तय की जाये वे बाजार भाव के भ्रमुमार तथ की जाये। सरकार भगने मनमाने दग से तय न करे।

PROF. D. P CHATTOPADHYAYA. I have nothing more to add by way of reply. I am sorry I cannot accept them. They will create more problems and complications.

डा॰ लक्ष्मी नारामण पांडेय प्राप धनइकानामिक होल्डिग्ज (प्रलाभकारी जोत) के लिये क्या कहते हैं। यह सरकार किमानो की उन्नति की बहुत बाते करती है, लेकिन इस-साधारण सी बात को नहीं मानना चाहती।

(Amdt.) Bill

इति लक्ष्मी नगराममा पाडेः

मगर उसको है। छूट दें देंगे तो इन मे क्या नु. सा। होगा? सरपार को यह प्रावन्य मानका होगा कि प्रकामकारी जोत वाले किसान ज्यी विकाह में है और मेरा सशोबन ज्ली के किये हैं।

MR. CHAIRMAN; He cannot persuade the hon. Minister at the last moment.

I shall now put amendments Nos 28 to 31 to the vote of the House.

Amendments Nos. 28 to 31 were put and negatived.

MR. CHAIRMAN. The question 15'
"That clause 3 stand part of the Bull"

The motion was adopted Clause 3 was added to the Bill Clause 4—(Amendment of section 6A)

SHRI B R. SHUKLA: I beg to move:

Page 2, after line 9, insert-

'(b) after the existing proviso, the following further proviso shall be inserted, namely:—

"Provided further that if any case relating to the confiscation of any essential commodity, animal or vehicle is pending investigation, inquiry or trial before a Court of criminal jurisdiction, no order of confiscation of such commodity, animal or vehicle shall be made under this section, and the decision of the court shall be binding on the Collector.".' (40).

SARDAR SWARAN SINGH SOKHI:
I am moving my smendments but
with the protest that my papers have
been removed from the House I have
got them back just now. Please give
a ruling on it why my papers were
removed from here. I want to know
this from you. Who has stolen my
papers? They have just been brought

back. I would like to protest against it,

I beg to move:

Page 2, line 8, after 'or' insert 'any'. (46)

Page 2, line 8, after 'conveyance' insert "including barge and aero-plane". (47)

SHRI ATAL BIHARI VAJPAYEE: As a protest he may walk out of the House.

[Sardar Swaran Singh Sokhi then left the House]

MR CHAIRMAN: I am thankful to the hon Member who gave him this advice

SHRI D K PANDA: I beg to move:

Page 2, line 4, for 'may' substitute 'shall' (78).

SHRI B R SHUKLA: My brief reasons for moving my amendment are as follows.

श्री सतपाल कप्र (पटियाला)
विधारमेन माहब मरदार स्वर्ण सिंह प्रदेशी
का जो एटीच्यूड रहा है, उन के जो रिमार्क्स
हैं, उन की जो स्पीच है, वह रिकार्ड से
निकाल दी जाये। श्री वाजपेयी जी श्रौर
श्री जोशी जी मुझ से एग्री करेगे कि
श्राज जिम हालत में वे यहा श्राये थे श्रौर जिस
तरह से विहेव किया है, मैं समझता हू कि
वह रिकार्ड के लिये ग्रच्छी बात नहीं होगी।

भी हेंसेन्द्र (सह करेरा (श्रीलवाडा) उन की स्पीच प्रसंस्वीय नहीं है।

भी भटल विहारी वाकपेकी इसेर कार्यवाही से निकालने का सवाल नही है। सेकिन जो कुछ हुन्ना है उस पर सरकार मौर सदन को, विशेषकर हमारी काग्रेस पार्टी को गम्भीरता से विचार करना पड़ेगा। इस की पुनरावृत्ति नहीं होनी चाहिये। मैं इस मामले को तूल नहीं देना चाहता। मैं ने उन को सुझाव दिया मौर वे बाहर चले गये—यह अच्छा हुमा। लंकिन माप म्रालग बैठ कर सोचिये कि क्या जिया जाये।

श्री सतपाल कथ्रः उन के रिमार्क्स रिकार्ड में नहीं रहने चाहिये!

MR. CHAIRMAN: Let us proceed with the business of the House. As far as I have been able to hear him, there was nothing objectionable in the speech he made. Actually, he seemed worked up because I advised him not to speak today and that enraged him. Let us forget the incident.

SHRI B. R. SHUKLA: Under sec. 6A, the Collector has got the jurisdiction to order confiscation of an essential commodity including the vehicle, the receptable, the animal

which has been used as carrier in contravention of an order with respect to all essential commodities. Now it also provides that even if there is no prosecution launched, even then the Collector can confiscate and if the prosecution is launched, he has got jurisdiction. Under sec. 7 of the original Act, there is also a similar provision for confiscation and sec. 7 has not been amended. To that extent, the forfeiture of the property will be made by the criminal court. So apparently there may arise a conflict between the decision of a Collector and that of the criminal court which is seized of the case. Therefore. I have tabled this amendment to the effect that whenever a case is pending relating to an offence under this Act, then the order of confiscation passed by the criminal court should be kinding on the Collector Otherwise, there would be conflict in jurisdiction.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday,

Agust 23, 1974/Bhadra 1, 1896 (Saka).